

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 93/2025

IN THE MATTER OF:

JAGAN PRASAD TEHARIYA

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

INDEX

S. No.	Particulars	Page No.
1.	Response in behalf of Uttar Pradesh Pollution Control Board (R4) in compliance of the order dated 27.03.2025 passed by The Hon'ble National Green Tribunal, Principal bench, New Delhi.	1-5
2.	<u>Annexure R4/1</u> True Copy of order dated 27.03.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No. 93/2025.	6-10
3.	<u>Annexure R4/2</u> Copy of Inspection report dated 08.05.2025	11-66
4.	<u>Annexure R4/3</u> A Copy of Letter dated 25.04.2025 sent by District Forest Officer, Agra.	67-88
5.	<u>Annexure R4/4</u>	

	A True Copy of Order dated 11.02.2025 passed by The Hon'ble Supreme Court titled 'M.C. Mehta Vs UOI' in W.P. (C) No. 13381/1984	89-104
--	---------------------------------------------------------------------------------------------------------------------------------	--------

Aditya Vaibhav Singh.

THROUGH ADITYA VAIBHAV SINGH

Counsel for UPPCB

A-394, Defence Colony

New Delhi- 110024

PLACE: NEW DELHI

DATE: 13/5/2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 93 of 2025

IN THE MATTER OF:

JAGAN PRASAD TEHARIYA

.... APPLICANT

Versus

STATE OF U.P. & ORS.

...RESPONDENTS

RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD (R4) IN COMPLIANCE OF THE ORDER
DATED 27.03.2025 PASSED BY THIS HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

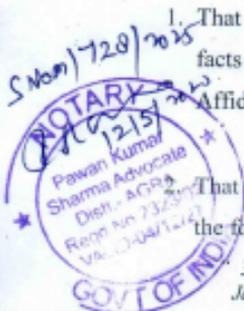
I, Dr Vishwanath Sharma, aged about 48years S/o Late Dr Manoranjan Sharma, presently posted as Regional Officer, U.P Pollution control Board, Agra, do hereby solemnly affirm and state on oath as under:

1. That in the above-mentioned capacity I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

That vide its order dated 27.03.2025 this Hon'ble Tribunal had passed the following directions.

3. Copies of the News Item publish in Hindustan Newspaper and Dainik Jagran dated 03.12.2024 have been annexed with the letter petition.

4. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.



127

5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UPPCB within one month".

A true copy of the Hon'ble NGT order dated 27.3.2025 is annexed herewith as **Annexure No. R4/1.**

That in compliance of the directions passed by this Hon'ble Tribunal a Joint Committee comprising of :

- i. Additional District Magistrate, Agra,
- ii. Official from Regional Office, UPPCB, Agra and
- iii. Sub Divisional Forest Officer and Forest Range Officer, Kirawali

was formed who visited the said area on 08.05.2025. Copy of the inspection report is annexed herewith as **Annexure No. R4/2.**

4. That during inspection, it was found that the plot no. 951(Mi), Village-Achhnera Dehat, Tehsil-Kirawali, District-Agra having total area of 0.8330 Hectare as per Khatauni records belonged to Shri Lal Singh s/o Shri Teekam Singh, resident of Achhnera and others. During the inspection, evidence of cutting of 19 trees was found and 24 other trees were found



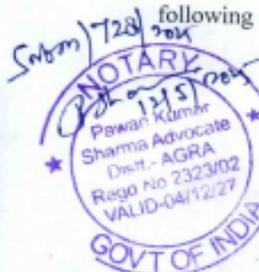
standing on plot no. 951 (Mi) Village-Achhnera Dehat, Tehsil-Kirawali, District-Agra, which were numbered by Forest Department to avoid further illegal felling of trees. The said land is situated within the Taj Trapezium Zone having latitude 27.169381° and longitude 77.765268°.

5. That District Forest Officer, Agra vide letter dated 25.04.2025 has sent a report regarding action taken by the forest department in illegal felling of trees. In which it is mentioned that on 02.12.2024 information was received regarding illegal felling of trees in the newly developing colony on Achhnera- Kirawali Road. The concerned forest personal reached at the spot and took cognizance of the incident and found that about 01Peepal Tree, 07 Neem Trees, 08 Chilbil Trees, 03 Ber Trees and 20 to 25 bushes of Prosopis, Chilbil and Kokat have been felled. Immediate legal action was initiated by the concerned for forest employee and case has been registered against accused in forest crime no-17/Kirawali /2024-25 under sections 4 and 10 of the U.P Tree Protection Act, 1976 and FIR No. 0339 has been registered on 02.12.2024 in Police Station, Achhnera (Western Commissionerate, Agra). A copy of the letter dated 25.04.2025 is annexed herewith and marked as **Annexure No. R4/3**.

6. That it is most respectfully submitted that regarding illegal felling of trees in the TTZ area Hon'ble Supreme Court in Writ Petition (Civil) No-13381/1984 (M.C Mehta V/s Union of India & Ors.) pleased to pass following order on dated 11.02.2025:

CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024
IN CEC REPORT NO. 17

26. We have carefully perused the report and recommendations contained therein. As regards the first recommendation in paragraph 28, there is no difficulty in accepting the same and we accept the same. We are informed that the module prepared



by the CEC is already functional. We accept the second recommendation. Details of instances of illegal felling in TTZ areas from 2015-2024 have been incorporated in Annexure R-1. To begin with, in the cases in which there is an illegal felling of 100 or more trees, the TTZ will issue notice to the persons responsible for illegal felling of trees and call upon them to show cause why penalty as indicated in paragraph 16 of this report should not be imposed. After giving them an opportunity of being heard, penalty shall be imposed in terms of paragraph 16 of the report. In the event any of the persons on whom penalty is imposed have any grievance, they are free to file application/s before this Court. After completion of exercise as regards the cases where more than 100 trees are involved, the TTZ will take up the cases where illegal cutting of 50 or 100 is involved and follow the same procedure. We are conscious of the fact that this process will take time. However, the TTZ will have to comply with the directions at the earliest. The TTZ will file first compliance report regarding compliance with this direction by end of March, 2025 which will be considered on immediately next date.

A true copy of order dated 11.02.2025 is annexed herewith and marked as **Annexure No. R4/4.**

That the above Response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration



[Signature]

DEPONENT

VERIFICATION

Verified at ... Agra ... on this ... 12th ... day of May, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from. [Signature]

DEPONENT

Case No. M) 728/2025
 Explained to Shri. Dr. Vishwanath Sharma
 Read by Dr. Vishwanath Sharma Regional Officer, U.P.C.B.
 Who understood the contents
 Solemnly affirmed & declare on
 Oath on ... 12-15/2025 ...
 At Agra ...
 Identified by [Signature]



Item No. 01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 93/2025

Jagan Prasad Tehriya

Applicant

Versus

State of U.P & Ors.

Respondents

Date of hearing: 27.03.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in persons through VC.

ORDER

1. Jagan Prasad Tehriya has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 93/2025.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

"Subject: Illegal cutting of trees at Achnera, Agra to develop unauthorized Colony

X X X X
Background

That more than dozen trees including peepal and neem were cut

down to build a colony in Achnera, Agra. It is submitted that preparations are underway to demarcate plots in the field for building a colony under the name of Gangadhar Kushwaha next to the left track petrol pump on the Achnera to Kirawali road.

Brief facts are that on dated 2.12.2024 around 10 am 15 people arrived with axes at Kirawali Marg at Kushwaha Colony and started cutting trees to leveling the land. After getting the information regarding cutting of more than dozen trees, forest officials arrived at the spot to investigate the matter. Forest Officials found fresh trunk of the trees and dry wood, leaves, by which forest officials estimates that trees have been cut down recently. It was appraised by the forest officials that no NOC for cutting of trees was taken by the colonizers from the forest department. Despite clear judicial directives and the sacredness of the area, this devastating environmental violation was executed by land mafias, acting in collusion with local authorities.

Judicial Precedence

Achhnera, being a key location within the Taj Trapezium Zone (TTZ), enjoys special protection due to its environmental sensitivity and cultural significance. The Taj Trapezium Zone, an area of 10,400 square kilometers around the Taj Mahal, includes several other heritage sites like Agra, Mathura . These areas are protected under stringent regulations established by the Supreme Court of India to mitigate pollution and preserve the ecological balance. The illegal cutting of trees in this zone not only violates the TTZ protective measures but also jeopardizes the area's ecological heritage.

It is submitted recently in a matter where 454 trees were felled illegally on the land of Dalmia Farm on dated:29.11.2024

(WP(C) 13381 of 1984 M.C. Mehta Vs Union of India and Ors) Hon'ble Supreme Court directed " 6. We make it clear that whenever the permissions are granted by this court for felling of the trees, the activity of felling of trees shall not carried out after 6:00 Pm till 8:00 am of the immediately next day" However directions were not complied by State Authorities and similar incident happened thereafter in Agra.

That in TN. Godavarman Thirumulpad Vs Union of India (1996) the Supreme Court laid down stringent guidelines for the protection and preservation of forests across India. The Judgement emphasized the need for afforestation and called for strict monitoring of illegal activities that threaten India's Green Cover. The Judgment Also established the concept of " forest conservation as public trust" meaning that the state has a fiduciary responsibility to protect forests for the benefit of future generations. Illegal cutting of trees more than 50 years old constitutes a direct violation of the principles laid down in Godavarman. The Supreme Court in this case made it clear that environmental harm, particularly deforestation is irreversible and must be prevented at costs. The inaction of the local authorities in this case undermines the very foundation of the

Godavarman Judgement, which continues to serve a guiding Principle of forest conservation in India.

Rural Litigation and Entitlement Kendra vs. State of Uttar Pradesh (1985), the Supreme Court took proactive steps to halt illegal mining and deforestation activities that were irreparable damage to the environment in the Doon Valley. The Court recognized the irreversible nature of environmental harm and called for stringent action to prevent further degradation. The illegal tree cutting in Achnera, if left unchecked, will lead to similar irreversible damage to the region's ecological and cultural landscape. This unauthorized deforestation not only constitutes a violation of environmental laws but also poses a serious threat to the local ecosystem, air quality, and biodiversity. These trees, particularly the Pipal and Neem, are integral to the local environment, providing crucial ecological services such as air purification, carbon sequestration, and maintaining the water table. Additionally, they hold cultural and spiritual significance in the local community.

The illegal construction activities have taken place without proper permissions, and the felling of trees appears to be a direct attempt to clear the land for further unapproved development. This action is not only in breach of the Forest Conservation Act, 1980, but also violates the guidelines laid down under the Indian Forest Act, 1927, and the Environmental Protection Act, 1986, among other relevant legal frameworks. Furthermore, the individuals responsible for these actions have disregarded the mandates of the Uttar Pradesh State Environment Impact Assessment Authority (SEIAA) and other related bodies that regulate land use and environmental conservation.

Request for Immediate Intervention

In light of the above, I respectfully request the National Green Tribunal to:

- 1. Investigate the illegal felling of 19 trees in Achnera, Agra, and take immediate action to hold the responsible parties accountable for their actions.*
- 2. Order the restoration of the area by planting an equivalent number of trees and carrying out necessary compensatory afforestation in the region.*
- 3. Suspend all construction activities related to the illegal colony unless the necessary environmental clearances and permissions are obtained from the concerned authorities.*
- 4. Ensure strict enforcement of laws related to tree protection and prevent further illegal tree felling in the area.*
- 5. Direct the relevant authorities, including the local district administration, forest department, and UP State Pollution Control Board, to take preventive measures to stop further encroachments and illegal activities in the area.*

I request your kind intervention in ensuring that justice is served and the environment is protected for future generations. The illegal activities in Achnera not only harm the natural resources but also undermine the integrity of the legal framework meant to safeguard our ecological heritage.”

3. Copies of the News Item publish in Hindustan Newspaper and Dainik Jagran dated 03.12.2024 have been annexed with the letter petition.

4. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UPPCB within one month.
8. List for further consideration on 14.05.2025.
9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 27th, 2025
Original Application No. 93/2025
m

Joint Committee Report in the matter of O.A No. 93 of 2023 Jagan Prasad Tehriya Vs State of U.P & Ors.

1. In the aforesaid matter, Shri Jagan Prasad Tehriya son of Geeta Ram, Village -Tehra, District -Agra sent a letter by post to the Hon'ble National Green Tribunal in Dec, 2024. The Grievance of the applicant is that more than dozen trees including Peepal and Neem were cut down to build a colony in Achhnera, Agra, preparations are under way to the demarcate plots in the field for building a colony under the name of Gangadhar Kushwaha next to the left track petrol pump on the Achhnera to Kirawali road.

In the above matter Hon'ble National Green Tribunal was pleased to pass the direction on dated 27.03.2025 The relevant part of the order is as below: -

"5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UPPCB within one month.

8. List for further consideration on 14.05.2025.

9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra by e-mail for requisite compliance."

137

2. As per the direction of the Hon'ble court order dt. 27.03.2025 Joint Committee was formed having member of U.P Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra. U.P Pollution Control Board as a nodal agency for coordination and compliance.
 1. Additional District Magistrate (Namami Gange) was nominated by District Magistrate, Agra (**Annexure-1**)
 2. Regional, Officer, UPPCB, Agra has been nominated by the Member Secretary, U.P Pollution Control Board. (**Annexure-2**)
 3. Sub Divisional Forest Officer and Range Forest Officer, Kirawali was nominated by District Forest Officer, Agra. (**Annexure-3**)
3. The Joint Committee visited the said area on dated 08.05.2025. At the time of inspection contact has been done with the applicant Shri Jagan Prashad Teheriya on his mobile no 9997037193 by Forest Range Officer, Kirawali. Applicant refused to be present at the time of inspection and replied that you can continue the inspection.
4. At the time of inspection, it was found that the plot no. 951(Mi), Village-Achhnera Dehat, Tehsil-Kirawali, District-Agra having total area of 0.8330 Hectare and on the basis of khatauni records (**Annexure-4**) the land owner is Shri Lal Singh S/o Shri Teekam Singh resident of Achhnera and others. During the inspection, evidence of cutting of 19 trees was found and 24 others trees were found standing on plot no 951 (Mi) Village-Achhnera Dehat, Tehsil-Kirawali, District-Agra, which were numbered by Forest Department to avoid further illegal felling of trees. To the West of the side is the plotting developed by Shri Gangadhar Kushwaha S/o Shri Shiv Charan, resident of Dauretha, Kagarol, Agra in the land of Shri Rahul Agarwal and Shri Mukesh Verma at Achhnera-Kirawali road. Agriculture land is in the east direction, M/s Kisan Filling center petrol pump is in the south direction and agriculture land is in the north direction. The said land is situated within the Taj Trapezium Zone having latitude 27.169381° and longitude 77.765268°.
5. At the time of inspection boundary wall was found on all around the plot developed by Shri Gangadhar Kushwaha and also around the plot no 951 (Mi) of Shri Lal Singh S/o Shri Teekam Singh resident of Achhnera. The Photographs taken during the inspection is are annexed as (**Annexure-5**).

6. A detail report has been sent by District Forest Officer, Agra vide letter dated 25.04.2025 regarding action taken by the forest department in illegal felling of trees. In which it is mention that on 02.12.2024 information was received regarding illegal felling of trees in the newly developing colony on Achhenra- Kirawali Road. The concerned forest personal reached at the spot and took cognizance of the incident and found that about 01 Peepal Tree, 07 Neem Trees, 08 Chilbil Trees, 03 Ber Trees and 20 to 25 bushes of Prosopis, Chilbil and Kokat have been felled. Immediate legal action was initiated by the concerned for forest employee and case has been registered against accused in forest crime no-17/Kirawali /2024-25 under section-4 & 10 of the U.P Tree Protection Act, 1976 and FIR no 0339 has been registered on dated 02.12.2024 in Police Station, Achhnera (Western Commissionerate, Agra).

Thorough search was conducted of the surrounding area, partial logs of illegally felled trees were found at one place. Forest Range Officer was directed to recover the following logs and to form a team to recover the missing logs. The recovered logs were taken into custody.

In respect of F.I.R no 0339 registered on dated 02.12.2024 against the accused in Police Station, Achhnera, a Charge Sheet no A-288/24 dated 22.12.2024 has been filed by the Police before the Hon'ble ACJM Court, Agra which is under process. A copy of the report is attached as **(Annexure-6)**.

7. Written statement was given by the peoples present at the inspection. Shri Gangadhar Kushwaha S/o Shri Shiv Charan, resident of Dauretha, Kagarol, Agra informed that no trees has been cut in the plotting area which is being developed by him. Shri Nardev Singh S/o Shri Rusi Lal, Village Naupura, Achhnera, Agra informed that he was present at the time of cutting of trees and Shri Lal Singh S/o Shri Teekam Singh resident of Achhnera got the trees cut in gata no 951 (Mi) Village Achhnera Dehat, Agra. Shri Pankaj S/o Shri Mohan Singh, resident of Achhnera also informed that the cutting of trees was done by Shri Lal Singh S/o Shri Teekam Singh. According to the report of Lekhpal, Mauja-Achhnera Dehat, Tehsil-Kirawali dated 08.05.2025, in relation to the incident of tree cutting, the land present at the site is Gata No-951(Mi), Village-Achhnera Dehat, area 0.8330 hectare, whose khatauni is registered in the name of Shri Lal Singh S/o Shri Teekam Singh and others. The report of the Lekhpal is attached as **(Annexure-7)**.

8. It is pertinent to mention here that the Hon'ble Supreme Court in Writ Petition (Civil) No-13381/1984 (M.C Mehta V/s Union of India & Ors.) passed an order dt. 08.05.2015 the relevant part of the order is as follows: -

"VI) the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-official Chairman) will taken effective steps to ensure that no felling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court.

9. Recently Hon'ble Supreme Court in Writ Petition (Civil) No-13381/1984 (M.C Mehta V/s Union of India & Ors.) passed an order on dated 11.02.2025 in the CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17 which is as below:

CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17

26. We have carefully perused the report and recommendations contained therein. As regards the first recommendation in paragraph 28, there is no difficulty in accepting the same and we accept the same. We are informed that the module prepared by the CEC is already functional. We accept the second recommendation. Details of instances of illegal felling in TTZ areas from 2015-2024 have been incorporated in Annexure R-1. To begin with, in the cases in which there is an illegal felling of 100 or more trees, the TTZ will issue notice to the persons responsible for illegal felling of trees and call upon them to show cause why penalty as indicated in paragraph 16 of this report should not be imposed. After giving them an opportunity of being heard, penalty shall be imposed in terms of paragraph 16 of the report. In the event any of the persons on whom penalty is imposed have any grievance, they are free to file application/s before this Court. After completion of exercise as regards the cases where more than 100 trees are involved, the TTZ will take up the cases where illegal cutting of 50 or 100 is involved and follow the same procedure. We are conscious of the fact that this process will take time. However, the TTZ will have to comply with the directions at the earliest. The TTZ will file first compliance report regarding compliance with this direction by end of March, 2025 which will be considered on immediately next date. (Annexure-8).

In compliance of the above direction presently the matters related with illegal felling of trees in TTZ area are being heard by Taj Trapezium Zone Pollution (Prevention and control) Authority.

Remedial Action

As the Remedial measures it is suggested by Sub Divisional Forest Officer, Department of Forest, Agra that as per the Central Empowered Committee recommendations:

(b) For illegal felling of private trees of restricted species by any person and exempted species by any person other than farmer Rs. 10000 (Rs. Ten Thousand only) per tree may be recovered by the Divisional Forest Officer as compounding fees, timber may be seized in favor of department and amount for block plantation of trees ten times the number of trees illegally felled with 05 years maintenance be deposited with Forest Department.

On the above recommendation of CEC, the penalty of rupees 19X10,000= Rs. 1,90,000/- for illegally felling of 19 trees to be deposited to forest department and an amount of rupees 3,80,000 to be deposited to forest department who will carry out plantation of 19X10= 190 trees and five years maintenance on a suitable land. (Annexure-9).

The joint report is being submitted for your kind perusal and necessary action.



Assistant Scientific Officer,
U.P Pollution Control Board,
Agra



Range Forest Officer,
Kirawali, Agra



Sub Divisional Forest Officer,
Department of Forest,
Agra



Additional District Magistrate
(Namami Gange), Agra

टिप्पणी एवं आदेश

141

जिलाधिकारी महोदय,

कृपया पत्रावली में दाहिनी ओर सम्मुख संलग्न माओ राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओओ 30-83/2025 (जगन प्रसाद तहरीब का नाम स्टेट अफ़ प्युपल डेवलोपमेंट एक्ट 27.03.2025 का अवयोजन करने का कथ) को पत्र आदेश दिनांक 27.03.2025 का अवयोजन करने का कथ को।

उपरोक्तनीय है कि प्रसंगत प्रकरण में श्री जगन प्रसाद तहरीब का पुत्र नीला राम, गाँव-बैठक, जिला-आगरा द्वारा माओ राष्ट्रीय हरित अधिकरण में दिनांक 09.12.2025 को शिकावती पत्र प्रेषित किया गया है कि आगरा के अडनेरा से किरावती रोड पर बाँधी पट्टी पट्टी पट्टी पट्टी के अडनेरा में मंगेश्वर कुशाह के नाम से कॉलोनी बनाने के लिए धेत में पसाटी का सीमांकन करने हेतु धेत और भीम रामत धरान भर से ज्यादा पैड काटे गये हैं, जिसके कारण प्राकृतिक संसाधनों को गभीर नुकसान पहुँच रहा है तथा हमारी पवित्रितिक विरासत की सुरक्षा के लिए बनाये गये कानूनी धाँधे की अडनेरा से कमजोर हो रही है, जिले में माओ अधिकरण के द्वारा दिनांक 27.03.2025 को पत्र आदेश के सुसगत अंश निम्नप्रा है-

"5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UPPCB within one month.

8. List for further consideration on 14.05.2025.

9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra by e-mail for requisite compliance."

माओ अधिकरण द्वारा उपरोक्त आदेश में (1) प्रमुख सचिव महोदय, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उओओ, (2) जिलाधिकारी महोदय, आगरा (3) प्रान्तीय निदेशक, सामाजिक सन्निको प्रभाग, आगरा एवं (4) उओओ प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव महोदय, जिला अधिकारी महोदय, आगरा द्वारा नामित अधिकारियों तथा प्रभागीक निदेशक, सामाजिक सन्निको प्रभाग, आगरा की एक संयुक्त समिति का गठन किया जाने तथा दो सप्ताह के भीतर बैठक करने, साइट का दौरा करने, आदेशक एवं सम्बन्धित परिवोजना प्रस्तावक के प्रतिनिधि को शामिल करने, तथ्यात्मक स्थिति की पुष्टि करने एवं उचित उपचारतात्मक कार्यवाही का सुझाव देने के सम्बन्ध में निर्देश दिये गये हैं। माओ अधिकरण द्वारा उओओ प्रदूषण नियंत्रण बोर्ड को नोटिस एक्सेसी नामित किया गया है तथा एक माह में संयुक्त समिति की रिपोर्ट प्रस्तुत करने के निर्देश दिये गये हैं।

उपरोक्त के अन्त में जिलाधिकारी महोदय, आगरा की तरफ से संयुक्त समिति के निरीक्षण किये जाने हेतु अधिकारी नामित करना चाहें।

(श्री) विश्वनाथ शर्मा
क्षेत्रीय अधिकारी

अगर जिलाधिकारी (नगर)
ओओसी, माओ राष्ट्रीय हरित अधिकरण

जिलाधिकारी,
आगरा।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



पत्रांक 427809 / सी-4 / एनजीटी-22ए/ओ0ए0न0-93/2025

दिनांक : 5-5-25

सेवा में,

जिलाधिकारी,
आगरा।

विषय : मा0 एन0जी0टी0 नई दिल्ली में Original Application No-93/2025 Jagan Prasad Tehriya Versus State of U.P & Ors. में पारित आदेश दिनांक 27.03.2025. के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 नई दिल्ली द्वारा Original Application No-93/2025 Jagan Prasad Tehriya Versus State of U.P & Ors. में पारित आदेश दिनांक 27.03.2025 का सख्त ग्रहण करने का कष्ट करें। उक्त पारित आदेश दिनांक 27.03.2025 के सुसंगत अंश निम्नवत् हैं।

.....5. In view of the environmental questions involved in the case we consider it necessary to have response of (1) State of Uttar Pradesh, Principal Secretary, Department of Forest, Environment and Climate Change, Government of Uttar Pradesh, (2) District Magistrate, Agra, (3) District Forest Officer, Agra, and (4) Uttar Pradesh Pollution Control Board (UPPCB) through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

.....6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly nominated by the Member Secretary, Uttar Pradesh Pollution Control Board, District Magistrate, Agra and District Forest Officer, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. UPPCB will be the nodal agency for coordination and compliance.

उक्त प्रकरण में उ0प्र0 प्रदूषण नियंत्रण बोर्ड की ओर से समुक्त समिति के सदस्य के रूप में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा श्री अमित मिश्रा, मो0न0 7080925588 को नामित किया जाता है।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिस्तिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. प्रभागीय वनाधिकारी, सामाजिक वानिकी वन प्रभाग, आगरा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ कि संयुक्त समिति के सदस्यों से सम्बन्ध स्थापित करते हुये आवश्यक कार्यवाही करना सुनिश्चित करें।

सदस्य सचिव

D:\3000\12000-DOCK

टी.सी.-12वीं, विभूति खण्ड,
गन्गी नगर, लखनऊ-226010
ई-मेल-info@uppcb.com
वेबसाइट-www.uppcb.com

T.C.-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
E-mail: info@uppcb.com
Web Site: www.uppcb.com

143

कापीलय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, आगरा

पत्रांक

7857/35-3

आगरा, दिनांक,

06/5/2025

सेवा में,

क्षेत्रीय अधिकारी,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

आगरा।

विषय :-

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ०ए० सं०-९३/२०२५ जगन प्रसाद तेहरिया बनाम उ०प्र० राज्य व अन्य के सम्बन्ध में।

संदर्भ:-

मा० न्यायालय का आदेश दिनांक 27.03.2025

उपरोक्त विषयक संदर्भित आदेश का संदर्भ ग्रहण करें। आप अवगत ही है कि प्रश्नगत प्रकरण में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा संदर्भित आदेश के पैरा-5 में प्रतिवादीगणों क्रमशः (1) प्रमुख सचिव महोदय, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, उ०प्र० (2) जिलाधिकारी महोदय, आगरा (3) प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा एवं (4) उ०प्र० प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव महोदय द्वारा रैस्पॉन्स दाखिल किये जाने के निर्देश दिये गये हैं। साथ ही उक्त आदेश के पैरा-6 में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव महोदय, जिलाधिकारी महोदय आगरा एवं प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा द्वारा नामित अधिकारियों की एक संयुक्त समिति का गठन किये जाने तथा दो सप्ताह के अन्दर बैठक करने, प्रश्नगत स्थल का दौरा करने, आवेदक एवं सम्बन्धित परिचयना प्रस्तावक के प्रतिनिधि को शामिल करने, तथ्यात्मक स्थिति की पुष्टि करने एवं उचित उपचारात्मक कार्यवाही का सुझाव देने के सम्बन्ध में निर्देश दिये गये हैं। इसी परिप्रेक्ष्य में मा० राष्ट्रीय अधिकरण द्वारा उत्तर प्रदेश नियंत्रण बोर्ड को नोटल एजेंसी नामित करते हुए एक माह में संयुक्त समिति की रिपोर्ट प्रस्तुत करने के निर्देश दिये गये हैं।

उपरोक्त के क्रम में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा की ओर से इस वन प्रभाग के उप प्रभागीय वनाधिकारी, आगरा एवं क्षेत्रीय वन अधिकारी, किरावली को नामित किया जाता है।

A.P.W.

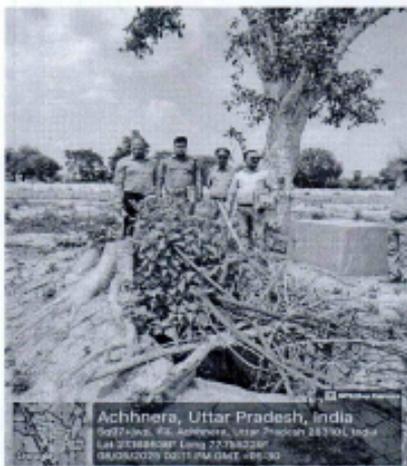
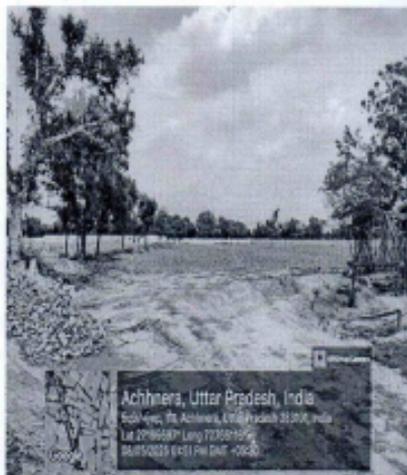
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग
आगरा।

पत्रांक 7857/ समदिनांकित।

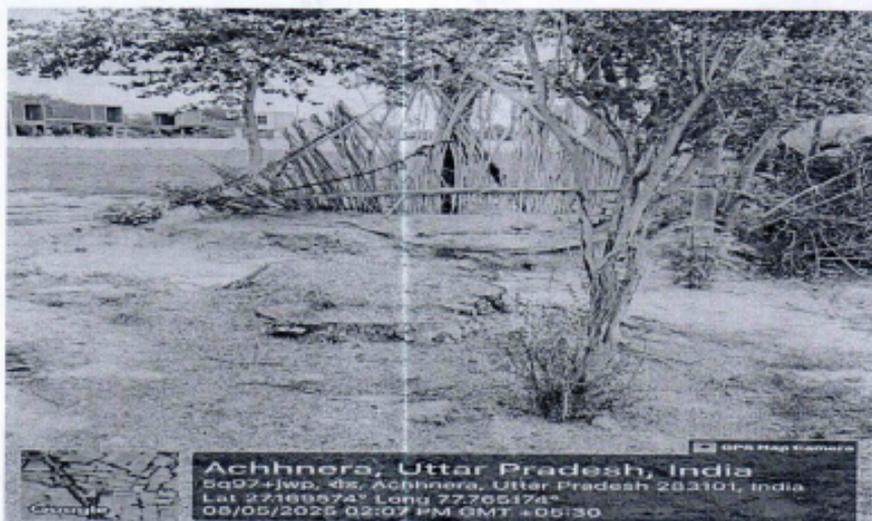
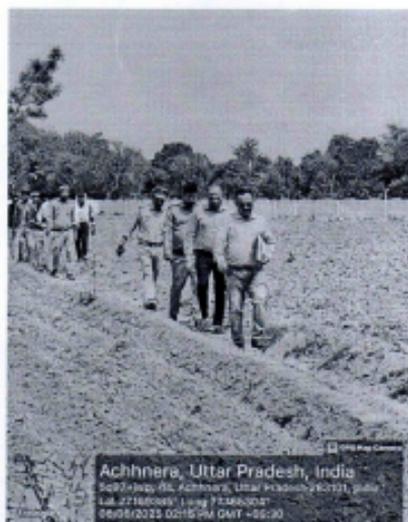
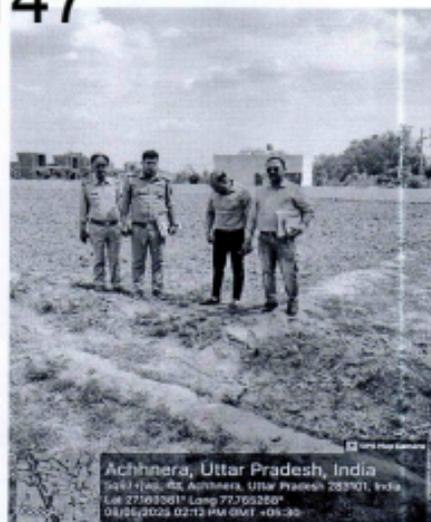
प्रतिलिपि उप प्रभागीय वनाधिकारी, आगरा एवं क्षेत्रीय वन अधिकारी, किरावली को इस निर्देश के साथ प्रेषित कि आप उपरोक्तानुसार क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आगरा से सम्पर्क कर विभाग की ओर से वांछित कार्यवाही/वस्तुस्थिति से अवगत कराते हुए अग्रतर कार्यवाही करना सुनिश्चित करें।

A.P.W.

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग
आगरा।



147



कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, आगरा 148

पत्रांक /

आगरा, दिनांक,

25-04-2025

सेवा में,

श्री भवंर पाल सिंह जादौन अधिवक्ता
मा० राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषय :- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ०ए० सं०-93/2025 जगन प्रसाद तेहरिया बनाम उ०प्र० राज्य व अन्य के सम्बन्ध में।

संदर्भ:- मा० न्यायालय का आदेश दिनांक 27.03.2025

महोदय,

उपरोक्त विषयक संदर्भित आदेश का संदर्भ ग्रहण करने का कष्ट करें। प्रश्नगत प्रकरण जो अछनेरा, तहसील किरावली जिला आगरा के अन्तर्गत वृक्षों के अवैध पातन से सम्बन्धित है। उक्त प्रकरण में प्रतिवादी संख्या- 03 (District Forest Officer, Agra) की ओर से जबाब/प्रत्युत्तर पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया मा० न्यायालय में नियत अग्रिम तिथि 14.05.2025 से पूर्व वॉछित जबाब/प्रत्युत्तर दाखिल कराते हुए प्रभाग की ओर से प्रभावी पैरवी करने का कष्ट करें। इस सम्बन्ध में समस्त आवश्यक अभिलेखों सहित इस वन प्रभाग के श्री अभिषेक चन्द्र उपाध्याय, क्षेत्रीय वन अधिकारी, किरावली को आपके समक्ष भेजा जा रहा है।

संलग्नक :- यथोपरि।

भवदीय

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
आगरा।

पत्रांक 7660 /

समदिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, आगरा।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आगरा।
3. श्री अभिषेक चन्द्र उपाध्याय, क्षेत्रीय वन अधिकारी, किरावली कि आप उपरोक्तानुसार श्री भवंर पाल सिंह जादौन, अधिवक्ता से सम्पर्क कर प्रभाग की ओर से वॉछित जबाब/प्रत्युत्तर दाखिल कराते हुए प्रकरण में प्रभावी पैरवी करना सुनिश्चित करें तथा कृत कार्यवाही से इस कार्यालय को अवगत करायें।

ND

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
आगरा।

149

राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ०ए० सं०-९३/२०२५ जगन प्रसाद तहरिया बनाम उ०प्र० राज्य व अन्य के सम्बन्ध में प्रतिवादी सं० ०३ (District Forest Officer, Agra) की ओर से जबाब/प्रत्युत्तर

दिनांक ०२.१२.२०२४ को अछनेरा-किरावली मार्ग वाई पटरी पर विकसित की जा रही नव निर्माण कॉलोनी में पेड़ों का अवैध पातन के सम्बन्ध में सूचना प्राप्त हुई। तदक्रम में सम्बन्धित वन कर्मियों द्वारा मौके पर पहुँचकर घटना का संज्ञान लिया एवं घटनास्थल पर पाया कि ०१ वृक्ष पीपल, ०७ वृक्ष नीम, ०८ वृक्ष पापड़ी (चिलबिल), ०३ वृक्ष बेर तथा ० से १ व्यास वर्ग के प्रोसोपिस, पापड़ी व कोकाट आदि लगभग २० से २५ झाड़ियों का पातन हुआ है। सम्बन्धित वन कर्मों द्वारा तत्काल नियमानुसार विधिक कार्यवाही अपनाते हुए अभियुक्तों के विरुद्ध तददिनांक दिनांक ०२.१२.२०२४ को वन अपराध संख्या १७/किरावली/२०२४-२५ अन्तर्गत धारा ४ व १० उ०प्र० वृक्ष संरक्षण अधिनियम, १९७६ इजरा किया गया (संलग्नक-१) साथ ही सम्बन्धित अभियुक्तों के विरुद्ध धाना अछनेरा (पश्चिमी कमिश्नरेट, आगरा) में एफ०आई०आर० सं० ०३३९ दिनांक ०२.१२.२०२४ पंजीकृत करायी गयी (संलग्नक-२)।

प्रश्नगत प्रकरण की जाँच उप प्रभागीय वन अधिकारी, आगरा से करायी गयी। उप प्रभागीय वनधिकारी, आगरा द्वारा सम्बन्धित रेंज स्टॉफ के साथ मौके का स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान पाये गये अवैध रूप से पातित वृक्षों का विवरण निम्नवत है:-

क्र०सं०	प्रजाति	टूट गोलाई (से०मी० में)	प्रकृति
१.	पीपल	५५	वृक्ष
२.	नीम	६७	वृक्ष
३.	नीम	९८	वृक्ष
४.	नीम	१०९	वृक्ष
५.	नीम	१००	वृक्ष
६.	नीम	९९	वृक्ष
७.	नीम	९३	वृक्ष
८.	नीम	२८०	वृक्ष
९.	पापड़ी	९३	वृक्ष
१०.	पापड़ी	७५	वृक्ष
११.	पापड़ी	५४	वृक्ष
१२.	पापड़ी	१२५	वृक्ष
१३.	पापड़ी	८५	वृक्ष
१४.	पापड़ी	८८	वृक्ष
१५.	पापड़ी	११८	वृक्ष
१६.	पापड़ी	६७	वृक्ष
१७.	बेर	१४५	वृक्ष
१८.	बेर	१३०	वृक्ष
१९.	बेर	११६	वृक्ष
२०.	२० से २५ प्रोसोपिस, पापड़ी व कोकाट	० से १ व्यास वर्ग	झाड़ियाँ

निरीक्षण के दौरान आस-पास सघन तलाशी करने पर अवैध पातित वृक्षों का आंशिक प्रकाष्ठ एक स्थल पर पाया गया। मौके पर क्षेत्रीय वन अधिकारी को पड़े प्रकाष्ठ को बरामद करने एवं टीम गठित कर क्षेत्र में सघन तलाशी कर गायब प्रकाष्ठ को बरामद करने हेतु निर्देशित किया गया। तत्काल में मौके पर मिले आंशिक प्रकाष्ठ की फर्द बरामदगी (संलग्नक-3) तैयार कर बरामद प्रकाष्ठ को अपनी अभिरक्षा में ले लिया गया है।

इसी क्रम में क्षेत्रीय वन अधिकारी, किरावली द्वारा अवगत कराया गया कि उक्त घटना दिनांक 01.12.2024 की रात्रि में हुयी है जिसे अभियुक्तों द्वारा निर्माणाधीन कॉलोनी के आहले में पेट्रोल आरे से अल्प समय में वृक्षों को काटकर घटना को अंजाम दिया गया है। सम्बन्धित वीट प्रभारी द्वारा घटना में संलिप्त अभियुक्तगणों के विरुद्ध तद्दिनांक 02.12.2024 को बन अपराध संख्या 17/किरावली/2024-25 अन्तर्गत धारा 4 व 10 उ0प्र0 वृक्ष संरक्षण अधिनियम, 1976 इजारा करते हुए नियमानुसार विधिक कार्यवाही की गई।

अभियुक्तगणों का विवरण निम्न प्रकार है:-

1. लाल सिंह पुत्र श्री टीकम सिंह, निवासी अछनेरा
2. राकेश उर्फ धाघू पुत्र श्री लोहरे नि0 नगला लालदास अछनेरा
3. काका पुत्र श्री लोहरे नि0 नगला लालदास अछनेरा
4. गंगावर सिंह कुशवाह पुत्र श्री शिवधरन नि0-दौरेडा, कागारौत
5. बहादुर सिंह पुत्र श्री तुलाराम नि0 मांगरौल जाट, अछनेरा
6. भूपेन्द्र उर्फ भूपे पुत्र श्री बने सिंह निवासी गुडा, किरावली

साथ ही उक्त अभियुक्तों के विरुद्ध सम्बन्धित थाना अछनेरा (परिधमी कमिश्नरट, आगरा) में एफ0आई0आर0 सं0 0339 दिनांक 02.12.2024 पंजीकृत करायी गयी जिसमें पुलिस द्वारा आरोप पत्र संख्या ए-288/24 दिनांक 22.12.2024 को मा0 न्यायालय के सम्मक्ष दाखिल किया जा चुका है (संलग्नक-4) जो प्रक्रियाधीन है।

प्रभागीय निदेशक
सामाजिक यानिकी प्रभाग
आगरा। @

दिनांक सं. 17/11/2024/2024-25

151

197

9844

बन विमान उग्र प्रतीति (सर्जित) वृज नृनि क्षेत्र, खण्ड (डिडीजन)

उग्र ग्रामीण वृष्टा-संरक्षण अधिनियम 1976 की धारा 4 व 10

अथ अपराध प्रत्युपना (रिपोर्ट) सं. दिनांक 21/12/2024 अतिरिक्त राति किरावली

- 1- नाम, पिता का नाम और निवास - स्थान
 - ① राकेश उर्फ जाट 5/6 लोहरे नि. नगला बालापस अचनेरा
 - ② काका 5/6 लोहरे नि. नगला बालापस अचनेरा
 - ③ लाल सिंह 5/6 लक्ष्म सिंह नि. बरेवान रोड अचनेरा
 - ④ गंगाधर सिंह कुशवाहा 5/6 शिव परन नि. ग्राम देरिया कपारोईल
 - ⑤ कानपुर सिंह 5/6 मोहनलाल जाट अचनेरा
 - ⑥ शंभु उर्फ शंभु 5/6 बने सिंह नि. गुजु बिरावली
- 2- राशी का नाम
श्री शिवनारायण बनसाल
- 3- कथित - अपराध का पूरा विवरण और दिनांक
दिनांक 21/12/2024 का 1 वृद्ध पापड़ी, 2 वृद्ध नीज, 3 वृद्ध केर, 1 वृद्ध पीपल का अंधक रूप अचनेरा बनवा में पातन।
- 4- मूल्य 52600=00
अभयन - 16.000 मी.3
- 5- घातन और अनुसंधान (इन्वेस्टीगेशन) के सम्बन्ध में विरोध कथन
महोदय,

आज दिनांक 21/12/2024 को समय दोपहर 2:30 के लगभग उक्त स्थान के आघार पर हमराए श्री शिवनारायण बनसाल को भाष्य लेकर अचनेरा-किरावली मार्ग पर 300 फीटोला फय के जगल में गंगाधर कुशवाहा-नागनी बालोनी में पेड़ काटे जाने की सूचना पर पहुँचने लगे देखा कि 1 वृद्ध पीपल का मिस्की गोलाई 225 cm मोने पर कटा गिला एव नीम के 2 वृद्ध मिस्की हूठ गोलाई शकल: 67, 98, 108, 100, 99, 93, 200 cm हूठ व पापड़ी के 1 वृद्ध मिस्की हूठ गोलाई शकल: 93, 75, 54, 125, 85, 88, 118, 67 cm तथा केर के 3 वृद्ध मिस्की हूठ गोलाई शकल: 145, 130, 116 cm के हूठ मोने पर मिले तथा उक्त स्थल पर 0-1 व्यास वर्ग की प्रोसोपिस पापड़ी व कोकाट आदि की लगभग 20-25 आधियाँ को साफ किया गया है। मोने पर मिले पीपल के पेड़ के हूठ शकल व अन्य प्रकृतियों के हूठों के अंशिक शकल को करागद कर फर्द तैयार की गई। अस-बस के लोगों से शकल करने पर पता लगा कि उपरोक्त व्यक्तियों के द्वारा ही इन पेड़ों को कटा गया है। प्रमाणों पर नही मिले। करागद करागद गोपनीयता में किया जा रही है।

श्री शिवनारायण के सुरक्षित रखना दिनांक 21/12/2024 को किया गया है। एव कृत्य के लिए पाना अचनेरा में FIR N- 0339 दर्ज किया गया है। महोदय उक्त क्षेत्र T.T.2 के अंतर्गत अगत हैं मिस्की मा-सर्वेक्षण-गामाध्य की बिना अनुमति के हरे वृद्धों का पातन करना अस्वीकृत है। उक्त अधिनियमों में उग्र ग्रामीण वृष्टा संरक्षण अधिनियम 1976 की धारा 4 व 10 के अंतर्गत अपराध किया गया है। कृपया उक्त अधिनियमों के विरुद्ध उक्त कृत्यों में केस दर्ज करने की कृपा करें।

आतः रिपोर्ट महोदय की सेवा में सूचनाएँ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

6-प्रत्युपना (रिपोर्ट) के धीरे और प्रमाण
आदि का उल्लेख
श्री दामोदर सिंह कुशवाहा
उक्त केस की जांच कर
शकल का भाष्य
में प्रस्तुत करें।
श्री शिवनारायण
किरावली रेंज
साठ वा 0 प्रमाण, आगरा

श्री शिवनारायण
किरावली
पुनीत काल काल
की - 20/12/2024

कार्यालय रेंज फॉरेस्ट ऑफिसर 154



नोटिस

दिनांक 16-12-2024

संवा में

नाम श्री कहाणु मिश्र

निकारी जैमिनी एन 502

थाना 31.6 के.स.

पुत्र श्री दुलानंद

पोस्ट अटोले

जिला अजमेर

संदर्भ-

रेंज केस सं०- 17/सि.०/2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपको द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ग्राम 100 में डेरा लगाया गया था में अनाधिकृत रूप से 7-मीटर 3सेर 1लीटर के 3केलर रखे गए वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय जि. अजमेर पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्मन तिथि पर उपस्थित नहीं होते हैं तो यह समझा जाएगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरामित एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


 ✓ क्षेत्रीय महाधिकारी
 किरावती रेंज

155 कार्यालय रेंज फोरेस्ट ऑफिसर



नोटिस

दिनांक 1.12.2024

सेवा में

नाम श्री जयप्रकाश सिंह कुमर पुत्र श्री विजय चरण
 निवासी ग्राम डैरेडा पोस्ट डैरेडा
 थाना काशीबाग जिला अजमेर

सदर:- रेंज केस सं- 17/ जिला/ 2024/25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय देरवाडा 2130 बजे वन क्षेत्र/ग्राम 10C से डैरेडा थाना के पास वन में अनाधिकृत रूप से 2.5 एकड़, 7 बीघे, 3 केंच क्षेत्र में अंतराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 1.12.2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रमाणीय कार्यालय किरावाडी पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित समय तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं धर्वतीय क्षेत्र मृदा संरक्षण अधि/आरामिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


 क्षेत्रीय वनाधिकारी
 किरावाडी रेंज

कार्यालय रेंज फोरेस्ट ऑफिसर



नोटिस

दिनांक 10-12-2024

संख्या में

नाम श्री. राजेश कुमार पुत्र श्री. टी. कल्याण

निवासी स्टेशन रोड अट्टा पोस्ट अट्टा

थाना अट्टा जिला अट्टा

सदर:- रेंज केस सं- 17/किस/2024-05

स्थानीय वन कर्मचारी द्वारा आपको विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ग्राम 100 सेक्टर में अनाधिकृत रूप से 8.50x5, 7.00x, 3.00x, 1.00x का अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 10-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभागीय कार्यालय किस पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित समय पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरगिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


 क्षेत्रीय वनकारिता
 किलवती क्षेत्र

157 कार्यालय रेंज फोरेंस्ट ऑफिसर



नोटिस

दिनांक 16-12-2024

संघ से
 नाम श्री काका पुत्र श्री लक्ष्मी
 निवासी सपला लोकोटा पोस्ट सपला
 थाना उदुपारा जिला सपला

सदम- रेंज केस सं- 17/सिगर/2024/25

स्थानीय वन कर्मचारी द्वारा आपके बिलब सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ग्राम 100 में अनाधिकृत रूप से 8.00000, 7.00000, 3.00000 वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रशासकीय कार्यालय सपला पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित समय तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/शासकीय एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरागित एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

सिगर
 क्षेत्रीय वनाधिकारी
 सिपवली रेंज

कार्यालय रेंज फोरेस्ट ऑफिसर



नोटिस

दिनांक 10.12.2024

संख्या में
 नाम श्री श. जे. अ. उर्फ श. जे. अ. पुत्र श्री श. जे. अ.
 निवासी श. जे. अ. पोस्ट श. जे. अ.
 थाना श. जे. अ. जिला श. जे. अ.

संदर्भ- रेंज फेस सं- 17/नि.सं./2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2.12.2024 को समय श. जे. अ. वन क्षेत्र/ग्राम 100 में अनाधिकृत रूप से 7 गैर 3 वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 10.12.2024 को प्रातः 10:00 बजे रेंज कार्यालय/ग्रामीण कार्यालय श. जे. अ. पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित समय तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकृत है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आराधित एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।

✓ श. जे. अ.
 क्षेत्रीय पदाधिकारी
 शिवपुरी रेंज

159

धान
— x —

- मैं काका सा.लोहरे निवासी नगला लालकाठ धाना अक्षेरा
जिला-झापा का निवासी हूँ। आज दिनांक
16-12-2024 को वन विभाग को दिने नोटिस
के धारा में रे-ज कार्यालय-किरावली पर उपलब्ध
हुआ दिनांक 2-12-2024 को किरावली
अक्षेरा भाग I 06 पेट्रोल पम्प के बगल में
लाल सिंह सा.दीवान सिंह निवासी स्टेशन रोड
अक्षेरा की कृषि भूमि से मजदूरी पर पेड़
काटने गये थे लाल सिंह ने हम से कहा था कि
मैं इनके कालोनी काटूंगा। तेल लिए मैप को
काटवा रहा हूँ यही मेरे धान हैं धान पूर्व होल
द्वारा में जिना क्लिपी स्वयं के दे रहा हूँ

उपरोक्त
जानने के सहित दिये गए

सिंह
कलविद
दि 16-12-2024

प्राची

काका

व्याप्त

में राकेश उर्फ शाबू शिलोहर निवासी - नगला लाल पास धाना - अक्षेश
सिला - भागरा आ भूल निवासी हैं। आज दिनांक - 16-12-2024 को वन
विभाग के द्वारा दिने नोटिस के अन्त में 2-ज्ज कार्यालय गिरावली
पर उपस्थित हुआ

महोदय - दिनांक 2-12-2024 को गिरावली - अक्षेश आर्म्स इंटर पेट्रोलियम
के अन्त में गंगाधर उशवाह नाम की बालोनी में लालसिंह साहू
सिंह निवासी एक्सेशन रोड अक्षेश की पत्नी अम्मे के भजपुरी पर फेड़
काटेने गये थे। जो कि लालसिंह के द्वारा ही व्यवधि गये थे।
नाटे गये पोत्रो की लकड़ी की मोक्रे पर ही छोड़ दिया गया था
जिसको लाल सिंह के ही द्वारा लकड़ी को हटाया गया है।
पही मेरे व्याप्त हुए व्याप्त पूर्ण होल ध्याल में बिना किसी
स्वाय के दे रख है।

अखिल
व्याप्त मेरे साहू दिने गये

राकेश
अक्षेश

16/12/2024

राकेश

राकेश

161

ध्यान

~~में बख्शपुर सि.ह.डा. तुलाराम निवाली कागरीस जाय धाना
 अदनेरा जिला-आगरा का रहने वाला है। तारीख 16/11/2024 को वन विभाग के ऑफिस को लेने के लिए वन विभाग कार्यालय पर आया तारीख 21/11/2024 को किरावली अदनेरा रोड के किनारे पेंड्रीस पम्प को पास लालसिंह डा. हीममसिंह नियाली लेशन रोड अदनेरा के खेत पर बकेड पडो को मजदूरी पर आने जेधे धे लालसिंह आपने खेत के मौलौनी बनाने की कह रहा था लालसिंह को सामने किणी ज्ञानजान धमती से लकड़ी को खेचने की मी खात कर रहा था।
 यही मेरे ध्यान है। ध्यान पूरा होज खाल के बिना धिमे की दवाव के दे रहा हूँ।~~

उपरोक्त बाग में रेगुलर देर में

साक्षी
बख्शपुर सि.ह.

साक्षी
दि 16/11/2024

व्याज

श्री गंगाधर सिंह कुरावाह प्रग. स्व. श्री विवमरन सिंह
 कुरावाह नि० वसोईवा ता० किरावली भाग० भा निवासी हैं
 व्याज करना हैं कि वृत्त विभाग किरावली वर श्रेष्ठ के द्वारा
 दिने गये नोटिस के क्रम में आज दिनांक 17/12/2024 को
 श्रेष्ठ कार्यालय किरावली पर उपस्थित उपास्थित हुआ हैं
 इस नोटिस क्रम में विवेक के साथ उपगत कराग है कि
 अद्वैत किरावली माती के पास दिनांक 22/12/2024 को
 पेट करने में मेरा कोई हस्तक्षेप नहीं है खसरा न०
 95/ अ 953/2 अद्वैत रूबरू पावनेज के पास श्री गंगाधर
 सिंह किरावली अद्वैत की विजीयुधि है श्री गंगाधर सिंह से अपेक्षा
 से फी' की अन्य व्यवस्था के सहयोग से कटवोध है इन
 फी' के काल से मेरा किरावली भाग भा कोई वास्ता नहीं है
 इसके लिए मैं शपथ पत्र देने के लिए तैयार हूँ ।
 महोपद्र के विरुद्ध विवेक है कि आपसे द्वारा की गई -
 कार्यवाही से मेरा नाम प्रयुक्त करने की कृपा करें ।
 के सकेत आपका आभारी रहूंगा मैं व्याज में पूर्ण होऊँ -
 हवास में फेर हस्ताक्षर किंवा है ।

प्राप्ति

किरावली

गंगाधर सिंह कुरावाह

दिनांक 17/12/2024

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट

(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): पश्चिमी (कमिश्नरेट आगरा) P.S. (थाना): अछनेरा Year (वर्ष): 2024
 FIR No. (प्र.सू.रि. सं.): 0339 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 02/12/2024 21:18 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	उत्तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्रों में वृक्षों का संरक्षण अधिनियम 1976	10
2	उत्तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्रों में वृक्षों का संरक्षण अधिनियम 1976	4

3. (a) Occurrence of offence (अपराध की घटना):

- 1 Day (दिन): सोमवार Date from (दिनांक से): 02/12/2024 Date To (दिनांक तक): 02/12/2024
 Time Period (समय अवधि): 00:00 बजे Time From (समय से): 00:00 बजे Time To (समय तक): 14:30 बजे

- (b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): 02/12/2024 21:18 बजे

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 051 Date and Time (दिनांक और समय): 02/12/2024 21:18 बजे

165 Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण, 02 कि. मी. Beat No. (बीट सं.):
- (b) Address (पता): गंगाधर कुशवाह कॉलोनी ,
- (c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): श्री पुनीत पाल बघेल वनरक्षक किरावली रैंज
- (b) Father's/Husband's Name (पिता/पति का नाम):
- (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1984 (d) Nationality (राष्ट्रीयता): भारत
- (e) UID No. (यूआईडी सं.):
- (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

166

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	किरावली रेंज आगरा , किरावली, पश्चिमी (कमिश्नरेट आगरा), उत्तर प्रदेश, भारत
2	स्थायी पता	किरावली रेंज आगरा , किरावली, पश्चिमी (कमिश्नरेट आगरा), उत्तर प्रदेश, भारत

(i) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-84330XXXXX

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):
11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादीसेवा में थानाध्यक्ष महोदय अछनेरा विषय-प्राथमिक सूचना रिपोर्ट हेतु महोदय ,आज दिनांक 2/12/2024 को लगभग 2.30 बजे दोपहर को प्राप्त सूचना के आधार पर अछनेरा किरावली मार्ग बाई पटरी पर पेट्रोल पम्प के बगल में गंगाधर कुशवाह नाम की कॉलोनी में पेड काटे जाने की सूचना पर मौके पर अपने हमराह साथी शिवनारायन वनरक्षक को साथ लेकर पहुँचा तो देखा कि 1 वृक्ष पीपल गोलाई 225 cm मौके पर पडा है एवं नीम के 7 वृक्ष गोलाई क्रमशः 67,98,108,100,99,280 cm व पापडी के 8 वृक्ष जिसकी ठूठ गोलाई क्रमशः 93,75,54,125,85,88,118,67 cm तथा बेर के 3 वृक्ष जिसकी ठूठ गोलाई 145,130,116 cm के ठूठ मिले तथा मौके पर 0-1 व्यास वर्ग के प्रासोपिस पापडी व कोकाट आदि की लगभग 20-25 झाडियो को साफ किया गया है मौके पर पीपल का सम्पूर्ण प्रकाष्ठ व अन्य प्रजातियो के आंशिक प्रकाष्ठ बरामद कर फर्द तैयार की गई आस पास पता करने पर पता चला कि यह वृक्ष राकेश उर्फ धाधू s/o लोहरे निवासी नगला लालदास, काका s/o लोहरे नि. नगला लालदास ,लाल सिंह s/o टीकम सिंह न0 अछनेरा , गंगाधर सिंह कुशवाह s/o शिवचरन कुशवाह नि, ग्राम दौरेठा थाना कागारौल , बहादुर सिंह s/o तुलाराम नि0 मांगरौल जाट , भूपेन्द्र उर्फ भूपे s/o बने सिंह नि. गुडा किरावली के द्वारा पेड काटे गये है महोदय यह क्षेत्र T.T.Z क्षेत्र के अन्तर्गत आता है जिसमें मा0 सर्वोच्च न्यायालय की बिना अनुमति के वृक्षो का पातन एव झाडियो की सफाई की गई है जो मा. सर्वोच्च न्यायालय की अवमानना है । महोदय उ0प्र0 ग्रामीण वृक्ष अधिनियम 1976 की धारा 4 व 10 के अन्तर्गत अपराध किया गया है अतः अभियोग पंजीकृत करने की कृपा करे दिनांक 2/12/2024 एसडी अंग्रेजी पुनीत प्रार्थी पुनीत पाल बघेल वनरक्षक किरावली रैंज मो.84330XXXXX नोट- मैं का0 2012 हरकेश सिंह प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द व कायमी अभियोग बोल बोल कर कम्प्यूटर पर अंकित कराई गयी ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1)

Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): RAGHVENDRA Singh Rank (पद): उपनिरीक्षक/अवर निरीक्षक

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

- (4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)



Signature of Officer in charge,
Police Station (थाना प्रभारी के
हस्ताक्षर)

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर / अंगूठे का निशान)

Name (नाम): PS ACHHNERA
COMMISSIONERATE AGRA

Rank (पद): I (Inspector)

No. (सं.): 9454402724

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

169 मसिंह, 57. टीकमसिंह, विवासी. अर्धनेत्र का दु.।
 मेरी भुज्जी ली आगलख कुशावत कि किवाली कीपद है।
 इसमें रवडे पीजे की कोई लामि 1-12-24 की कोई
 काट कर ले गया है। जिसके बारे में मुझे कोई जानकारी
 नहीं है। मुझे इसके बारे में 2-12-24 की श्याम कीपता
 जया कि मेरी जामि रं पीडे काट गये है। यही मेरी कथान है
 जो मैं पुछा अ एका क्वासा में ले रहा दु।

जमान में द्वारा
 लिखे गये.
 मनील

लालसिंह
 8-5-2025

मनील 57. लालसिंह,
 8-5-2025

प्रत्यान करण है

कि गंगालक्ष्मी लुब्धाकारे पुत्र स्व भ्रा. गिराम्यल सिद्ध
 कुशवत् सिद्ध व शैल्य लठ किरावली धारा 1
 अक्षर। किरावली भाग पर भरे द्वारा कोटि श्री
 पंड वही काट गारा है किसान दाल सिद्ध सिद्ध
 अक्षर। ने करे है लका अन्त लोगो को वेच
 दिसा है। शेष अर्थ सत्य है।

पुत्रो

गंगालक्ष्मी लुब्धाकारे

दिनांक 08/05/2025

કે અમારા અભાગ કે મેં આ અભાગ અમરેશ્વર પ્રભુની સેવામાં આવી
 બધા સિવાયની જે પ્રભુ આ સેવામાં આગા કી સે મેં આગા
 આગાના સિદ્ધાંતની આગે આ આગા સિદ્ધાંત જે આગા સેવા જે
 જે જે આગાને કુલ સેવા આગાને જે આગા સેવા
 મેં આગાને આગા જે

પ્રભુ અમરેશ્વર સિદ્ધાંત

અમરેશ્વર સિદ્ધાંત

આગા ૦૧/૦૫/૦૦૦૫

मैं बचान करता हूँ। मेरा नाम पंकज 5/0 श्री स्वामीजी
 मोहन सिंह निवासी अक्षेरा का रहने वाला हूँ। कि मेरे
 भाई अक्षेरा - किरानली भाई पर लाल सिंह ने आपने
 रेल में से चेड काटने हुए देखा है। और अन्य लोगों
 को बच दिया। मेरा यह कथन सत्य है।

शुद्धी

पंकज सिंह

पंकज सिंह

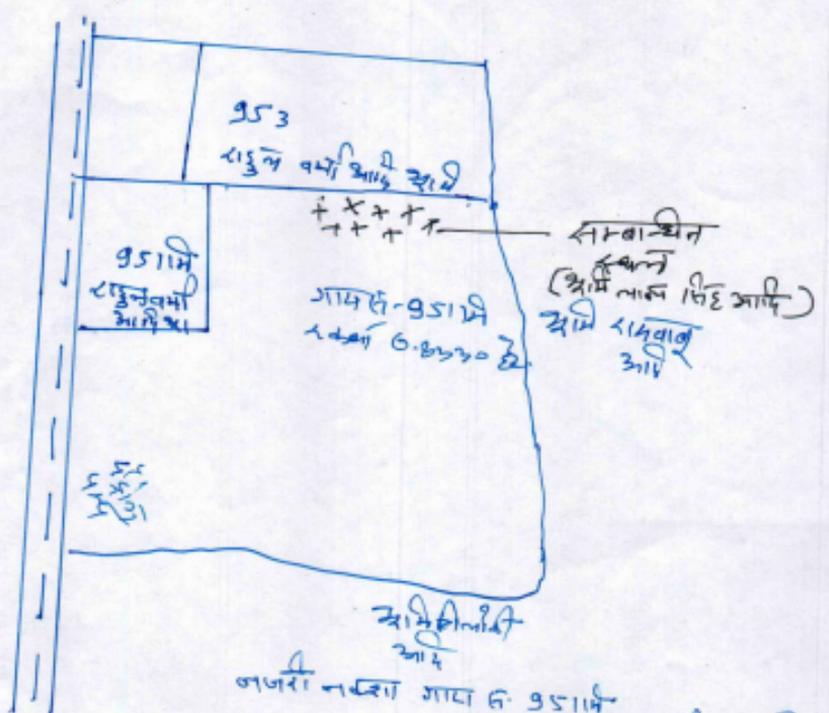
दि. 8/5/2025

173

उपाजिवाधिकारी बिरावणी महोदय से फोन पर हुई वार्ता के क्रम में एन.जी.टी के 0. An No- 93/2023 फाइन प्रसाद तैयारी वनाम एस्टे आफ उ-उ-राज्य एवं अन्य में अद्वैत बिरावणी भाग पर गार। स. 95। मि. खवा 0-8330 ईस्ट में बड़े काटने के सम्बन्ध में स्वयं पर जाँ अर्भ ई वद 95। मि. खवा 0-8330 ईस्ट का भाग है। उक्त अर्भ वर्तमान खाना खतौनी में लान लिटं पुत्र दीनम विटं निगंशाम के नाम दर्प ई अन्न खतौनी में अन्य जघन्नी प्रसाद पुत्र बिरोरीमल नि-शाम, नरनुकुमार, उमादकुमार, रविकुमार, किनोड पुत्रगण रामश्रीलाल निवासीगं अद्वैत, रामबाई पत्नी स्व- रामश्रीलाल नि अद्वैत, सावित्री देवी पत्नी सोनसिंह नि- अद्वैत व हरिमोम पुत्र सोरनसिंह नि अद्वैत के नाम सुदृष्टवाले घर सम्बन्धी अर्भ घर दर्प है। उक्त गाय रु. के 2 व में रामबाबू आते वत पाश्चिम दिशा में राहुलवमा आदि अर्भ अन्न दिशा राहुल वमा आदि अर्भ दक्षिण दिशा में अर्भ बिरावणी चन्द्र आदि है आलप/अर्भ कापकाही हेतु सादर उपेत है।

वि
09/05/24
अद्वैत
75000012290
दीरेंद्र सिंह नेलवार

गायत. - 951 मि
मौजा :- अहमदाबाद
महलका :- 174 वला
जिला :- आगरा



अभि राहुने वमी आदि
नजरी नक्शा गायत 951 मि
अभि राहुने वमी आदि
अभि राहुने वमी आदि

175
ITEM NO. 49

COURT NO. 4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP AT 3.00 P.M.]

- (1) IA NO. 99054 AND 99055/2024 (APPLNS. FOR PERMISSION AND EXEMPTION FROM FILING O.T. ON B/O UPSIDA)
- (2) IA NO. 28613, 28614 AND 172340/2024 (APPLNS. FOR IMPLEADMENT, PERMISSIONS AND ADD. DOCUMENTS ON B/O NATIONAL HIGHWAY AUTHORITY OF INDIA)
- (3) IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)
- (4) IA NOS. 171142/2019 AND 74770, 74771/2024 (APPLNS. FOR DIRECTIONS, PERMISSION TO FILE REJOINER AND EXEMPTION FOR O.T. ON B/O AGRA DEVELOPMENT FOUNDATION)
- (5) IA NO. 176773/2024 (APPLN. FOR INTERVENTION ON B/O UTTAR PRADESH JAL NIGAM)
- (6) IA NO. 64225/2022 (APPLN. FOR CLARIFICATION ON BEHALF OF ARUN KR. GUPTA)
- (7) IA NOS. 20616, 20617/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF ARUN KR. GUPTA) AND I.A. NO. 22551 OF 2025 (APPLN. FOR MODIFICATION)
- (8) IA NO. 376/2003 AND 389/2001 (APPLNS. FOR DIRECTIONS FILED BY AMICUS CURIAE)
- (9) IA NOS. 387/2000 (APPLN. FOR DIRECTIONS FILED BY AMICUS CURIAE)
- (10) IA NOS. 478 AND 479/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)
- (11) IA NOS. 281016, 281017 AND 281019 OF 2024 (APPLNS FOR INTERVENTION, DIRECTIONS AND O.T. ON BEHALF OF SUPER GLASS WORK)

(12) CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT

17
17

(13) IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT OF U.P.) 176

(14) IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

(15) IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

(16) IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMTION ON B/O DR. SHARD GUPTA)

(17) IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

(18) IA NO.72045, 72048 AND 72049 OF 2024 (APPLN. FOR IMPLEADMENT, PERMISSION TO FELL TREES AND O.T.)

"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED. "ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST. PETITIONER-IN-PERSON MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. ANKIT GOEL, KAMLENDRA MISHRA, ADVOCATES (1) MR. SHISHIR DESHPANDE, (2) M. V. KINI AND ASSOCIATES, (3) MR. AMRISH KUMAR, (4) MR. E. C. AGRAWALA, MR. N. VISAKAMURTHY, MR. PUSHKAR SHARMA, (5) MR. PUSHKAR SHARMA (6) MR. RAJKUMARI BANJU, MR. PRAVEEN SWARUP, (7) MS. RAJ KUMARI BANJU, MR. SATYA RAM SHARMA, MR. PRASHANT, MR. PRAVEEN SWARUP, MS. SHWETA SHARMA, MR. SHANTANU BANSAL, MR. SUDEEP KUMAR, (11) MS. ANJU THOMAS, (12) MR. KAMLENDRA MISHRA, MR. SAURABH MISRA, MR. M.K. MARORIA, MR. GUNTRUR PRAMOD KUMAR, MR. CHITRANSHUL A. SINHA MR. VIVEK NARAYAN SHARMA, MR. PUSHKAR SHARMA, M.V. KINI AND ASSOCIATES, MR. L.R. SINGH MS. RAJ KUMARI BANJU M/S. MEHARIA AND COMPANY (13) MR. MANOJ K. MISHRA, (14) MS. SUPRIYA JUNEJA, MR. N. L. GANAPATHI, (15) MR. AJIT SHARMA, (16)MR. ANSUL GUPTA, (17) MR. KAMLENDRA MISHRA, (18) MR. RACHIT MITTAL, ANKIT GOEL

Date : 11-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. A.D.N.Rao, Sr. Adv. (Amicus Curiae)
Mr. Siddhartha Chowdhury, Adv.

177
For the parties:

Mrs. Aishwarya Bhati, A.S.G.
 Ms. Ruchi Kohli, Sr. Adv.
 Mr. Shivika Mehra, Adv.
 Mr. Adit Khorana, Adv.
 Mr. Sarthak Karol, Adv.
 Mr. T.S Sabarish, Adv.
 Mr. Amrish Kumar, AOR
 Ms. Aastha Singh, Adv.
 Ms. Rajeshwari Shankar, Adv.
 Mr. Sarthak Karol, Adv.
 Mr. Shreekant Neelappa Terdal, AOR
 Mr. Aaditya Dixit, Adv.
 Mr. Kartikeya Asthana, Adv.
 Mr. Gaurang Bhushan, Adv.
 Dr. N. Visakamurthy, AOR
 Mr. Mukesh Kumar Maroria, AOR
 Mr. Jagdish Chandra Solanki, Adv.

Ms. Aishwarya Bhati, A.S.G.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Ashiwan Mishra, Adv.
 Mr. Kamendra Mishra, AOR

Ms. Aishwarya Bhati, A.S.G.
 Ms. Neetika Sharma, Adv.
 Ms. Saloni Jagga, Adv.
 Mr. Tavinder Sidhu, Adv.
 For M/S. M. V. Kini & Associates, AOR

Mr. A N S Nadkarni, Sr. Adv.
 Ms. Shweta Sharma, AOR
 Mr. Diggaj Pathak, Adv.
 Ms. Vaibhavi Pathak, Adv.

Mr. A N S Nadkarni, Sr. Adv.
 Ms. Ruchira Gupta, Adv.
 Mr. Shishir Deshpande, AOR
 Ms. Pooja Tripathi, Adv.
 Mr. Amit Kumar, Adv.
 Mr. Abhishek Verma, Adv.

Ms. Garima Prashad, Sr. Adv., A.A.G.
 Mr. Ankit Goel, AOR
 Mr. Harshit Singhal, Adv.

Ms. Garima Prashad, Sr. A.A.G.
 Mr. Sudeep Kumar, AOR
 Mr. Divyanshu Sahay, Adv.
 Ms. Manisha, Adv.
 Ms. Rupali, Adv.

Mr. Gopal Sankarnarayanan, Sr. Adv.
 Mr. Nipun Saxena, Adv.
 Ms. Anju Thomas, AOR
 Ms. Muskan Surana, Adv.
 Mr. Tushar Srivastava, Adv.
 Mr. Saurav Joon, Adv.
 Ms. Mehreen Garg, Adv.
 Ms. Aadya Pandey, Adv.
 Ms. Trisha Chandran, Adv.
 Ms. Tanya Srivastava, Adv.

Ms. Aparna Bhat, Sr. Adv.
 Ms. Rajkumari Banju, AOR
 Ms. Karishma Maria, Adv.

Mr. Ajay Agarwal, AAG
 Mr. Pushkar Sharma, AOR
 Ms. Nagma Bee, Adv.
 Mr. Prabhakar Singh, Adv.
 Mr. Jyoti, Adv.

Mr. Arjun Nanda, AOR
 Mr. Sarthak Chaturvedi, Adv.
 Mr. Rahul Kumar, Adv.
 Ms. Pritee Singh, Adv.
 Ms. Dimple Sirohi, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.
 Mr. Lakshmi Raman Singh, AOR
 Mr. Tamim Qadri, Adv.
 Mr. Saeed Qadri, Adv.
 Mr. Saahil Gupta, Adv.

Mr. Pinaki Misra, Sr. Adv.
 Mr. Sumeer Sodhi, AOR
 Mr. Vaibhav Maheshwari, Adv.
 Mr. Solanki Das, Adv.
 Mr. Nikhil Avana, Adv.
 Mr. Gagan Jaglan, Adv.

Mrs. Meenakshi Arora, Sr. Adv.
 Mr. Ardhendumauli, Sr. Adv.
 Mr. Vivek Pathak, Adv.
 Mr. Abhay Gupta, Adv.
 Mr. Shashank Singh, Adv.
 Ms. Ashu Tomar, Adv.
 Mr. Praveen Swarup, AOR

Mr. Nishit Agrawal, AOR
 Ms. Kanishka Mittal, Adv.

Mr. Kishan Chand Jain, Adv.
Mr. Ashwini Kumar, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

Petitioner-in-person

Applicant-in-person

Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.

Mr. Ravinder Singh, Adv.
Mr. Bijender Singh Gautam, Adv.
For M/S. Lawyer S Knit & Co, AOR

Mrs. Rachana Joshi Issar, AOR

Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

Mr. Sudhir Kulshreshtha, AOR

Mr. P. K. Manohar, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.

Mr. P. Parmeswaran, AOR

Mr. P. Narasimhan, AOR

M/S. Manoj Swarup And Co., AOR

Mr. Badri Prasad Singh, AOR

Dr. Sumant Bharadwaj, Adv.
 Mr. Vedant Bharadwaj, Adv.
 Ms. Mridula Ray Bharadwaj, AOR
 Mr. D.N.Sharma, Adv.

M/S. Meharia & Company, AOR

Mr. Jogy Scaria, AOR

Mr. Guntur Pramod Kumar, AOR
 Ms. Prerna Singh, Adv.
 Mr. Dhruv Yadav, Adv.

Mr. Sudarshan Lamba, AOR

Mr. Adarsh Tripathi , AOR

Mr. Sunny Choudhary, AOR

Mr. Chitranshul A. Sinha, AOR

Mr. Saurabh Mishra, AOR
 Mr. Shrimay Mishra, Adv.
 Mr. Nirbhaya Shankar Tiwari, Adv.
 Mr. Rakesh Chander, Adv.

Mr. Ashutosh Dubey, AOR
 Mrs. Rajshri Dubey, Adv.
 Mr. Abhishek Chauhan, Adv.
 Mr. H.B. Dubey, Adv.
 Mr. Amit P. Shahi, Adv.
 Mr. Amit Kumar, Adv.
 Mr. Rahul Sethi, Adv.
 Mr. Shashi Bhushan Nagar, Adv.
 Mr. Manish Dhingra, Adv.
 Mrs. Sona Khan, Adv.
 Mr. Sumant Akram Khan, Adv.
 Mr. Rajendra Anbhule, Adv.

Mr. Ankur Prakash, AOR

Ms. Rupali Panwar, Adv.
 Mr. Vivek Kumar Singh, Adv.
 Mr. U M Tripathi, Adv.
 Mr. Shubham Gupta, Adv.
 Mr. Vishal Arun Mishra, AOR

Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

Mr. Vivek Narayan Sharma, AOR
Ms. Shruti Priya Mishra, Adv.
Ms. Mahima Bhardwaj Kaluch, Adv.
Mr. Rajeev Kumar Jha, Adv.
Mrs. Mukteshwari Shukla, Adv.

Mr. Gaurav Agrawal, AOR

Mr. Gaurav Goel, AOR

Dr. Rajeev Sharma, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Saksham Maheshwari, AOR

Mr. Shantanu Krishna, AOR
Mr. Ankit Mishra, Adv.
Mr. Alok Kumar, Adv.

Mr. Sanjeev Kumar Choudhary, Adv.
Ms. Shraddha Choudhary, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

Mr. Gaurav Dhingra, AOR
Mr. Vikrant Yadav, Adv.

Mr. Abhinav Agrawal, AOR

Mr. Abhijit Banerjee, AOR

Mr. Prashant, AOR

Mr. Sanjay Upadhyay, Sr. Adv.
Ms. Mayuri Raghuvanshi, AOR
Mr. Shubham Upadhyay, Adv.
Ms. Mansi Bachani, Adv.

Ms. Saroj Tripathi, AOR

Mr. Manoj K. Mishra, AOR
Mr. Bheem Pratap Singh, Adv.
Ms. Rajshree Rai, Adv.
Mr. Vinay Rai, Adv.
Ms. Pooja Agarwal, Adv.
Ms. Madhulika, Adv.
Ms. Vuzmal Nehru, Adv.
Mr. Anand Kumar Rai, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. Syed Abdul Haseeb, AOR

Mr. Anshul Gupta, AOR
 Ms. Kirti Dua, Adv.
 Mr. Shubham Kaushik, Adv.
 Mr. Rishabh Darira, Adv.
 Mr. Ravi Shandilkar, Adv.
 Mr. Aditya Tainguriya, Adv.

Mr. Sanjay Upadhyay, Sr. Adv.
 Mr. Satya Kam Sharma, AOR
 Mr. Akshay Dev, Adv.
 Mr. Mansi Bachani, Adv.
 Ms. Gitanjali Sanyal, Adv.
 Mr. Shubham Upadhyay, Adv.
 Mr. Rishabh Rana, Adv.
 Mr. Shobhit Dwivedi, Adv.

Mr. Abhishek Chaudhary, AOR

Mr. N. L. Ganapathi, AOR

Mr. Nischal Kumar Neeraj, AOR
 Mr. Shalen Bhardwaj, Adv.
 Mr. Virender Kumar, Adv.
 Ms. Garima Kumar, Adv.
 Ms. Lakshmi, Adv.
 Ms. Banisha Verma, Adv.

Mr. Anurag Kishore, AOR

Mr. Rachit Mittal, AOR
 Mr. Anup Kumar, Adv.
 Mr. Parish Mishra, Adv.
 Mr. Kanishk Raj, Adv.
 Mr. Adarsh Srivastava, Adv.
 Mr. Abhishek Sinha, Adv.

Mr. Zoheb Hossain, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Arvind Gupta, AOR

Mr. Kavin Gulati, Sr. Adv.
 Mr. Shantanu Bansal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 99054 AND 99055/2024 (APPLNS. FOR PERMISSION AND EXEMPTION FROM FILING O.T. ON B/O UPSIDA)

1. The Central Empowered Committee (CEC) has sought time of six weeks to submit a report.
2. We grant time to the CEC till 21st March, 2025 to submit a report. The report will be considered as and when the case is listed after 21st March, 2025.

IA NO. 28613, 28614 AND 172340/2024 (APPLNS. FOR IMPLEADMENT, PERMISSIONS AND ADDL. DOCUMENTS ON B/O NATIONAL HIGHWAY AUTHORITY OF INDIA)

3. In terms of the earlier order of this Court, Report No.1 of 2025 dated 21st January, 2025 has been submitted by the CEC. In the application, a prayer was made by the applicant-National Highway Authority of India seeking permission for felling of 805 trees in Taj Trapezium Zone (TTZ) for development of six-lane (Greenfield) Access-Controlled National Highway between Agra and Gwalior.
4. This is one more instance of several such instances which we have noticed. The public authorities seek permission to fell large number of trees, though actual felling of so many trees is not required. Practically, in case of every application made in Taj Trapezium area as well as in Delhi (in other Public Interest Litigation), we have noticed this tendency. Therefore, a direction was issued to the CEC to cause site visit to be made and to verify whether felling of so many trees is

really required. It is the constitutional duty of all public authorities to save and protect as many trees as possible. Therefore, when applications are made seeking permission for felling of trees, the public authorities have to be very meticulous and they should not apply for felling of more trees than necessary. Paragraph 7 of the report contains recommendations of the CEC where the CEC has recommended to grant permission for felling of 650 trees and translocation of 109 trees standing on the road side and falling in the TTZ subject to various conditions such as undertaking compensatory afforestation with indigenous species by planting 9000 trees of indigenous species on already identified non-forest land at the cost of the applicant-NHAI.

5. The learned Additional Solicitor General appearing for the applicant-NHAI fairly states that the conditions in paragraph 7 are acceptable to the authority.

6. In large number of cases, we have noticed that if permission to fell trees is granted before the compensatory afforestation is made, the order regarding compensatory afforestation is not implemented in its true letter and spirit. Therefore, in real sense, the loss to the environment is not compensated.

7. Therefore, we direct the applicant-NHAI to first comply with condition (a) incorporated in paragraph 7 and file an affidavit to that effect and a copy of which shall be supplied by the applicant to the CEC. The CEC

185

will examine the compliance and submit a report to this Court. Actual tree felling and translocation of trees will be permitted by this Court only after this Court is satisfied that a substantial compliance with the condition in clause (a) of paragraph 7 has been made.

8. The applications will remain pending only for that purpose.

IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)

9. The Central Empowered Committee (CEC) has sought time of six weeks to submit a report.

10. We grant time to the CEC till 21st March, 2025 to submit a report. The report will be considered as and when the case is listed after 21st March, 2025.

IA NOS. 171142/2019 AND 74770, 74771/2024 (APPLNS. FOR DIRECTIONS, PERMISSION TO FILE REJOINDER AND EXEMPTION FOR O.T. ON B/O AGRA DEVELOPMENT FOUNDATION)

11. After having perused this Court's order dated 25th November, 2024 and the affidavits dated 20th January, 2025 and 22nd January, 2025, we find that there is no compliance made with the aforesaid order dated 25th November, 2024.

12. A serious issue of removal of silt, sludge and garbage upto 5 to 6 meters in river Yamuna has been raised and after considering the report of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand directions were issued on 25th November, 2024.

13. Place these applications on 18th March, 2025 at 3:00 p.m. 186

14. The Managing Director of the Uttar Pradesh Jal Nigam (UPJN) shall remain present before the Court on the next date through video conferencing. One week before the next date, he will file his personal affidavit reporting compliance with this Court's order dated 25th November, 2024. If according to the case of the UPJN, assistance of any other authority is required to comply with the order dated 25th November, 2024, we permit the UPJN to file an application and seek an appropriate direction in that behalf.

IA NO. 176773/2024 (APPLN. FOR INTERVENTION ON B/O UTTAR PRADESH JAL NIGAM)

15. List on 18th March, 2025 at 3.00 p.m.

IA NO. 64225/2022 (APPLN. FOR CLARIFICATION ON BEHALF OF ARUN KR. GUPTA)

16. By letter dated 22nd January, 2025, the National Environmental Engineering Research Institute (NEERI) has sought time of three months to submit a report.

17. We accordingly grant time of three months from 22nd January, 2025. The NEERI be informed accordingly.

18. Our attention is invited to this Court's order dated 25th November, 2024 passed on this application and, in particular, what is directed in paragraph 18. If the TTZ has not complied with the said order, they shall comply with the same within a period of three weeks from today.

187

19. This application shall be listed on 18th March, 2025 for considering compliance with the order dated 25th November, 2024.

IA NOS. 20616, 20617/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF ARUN KR. GUPTA) AND I.A. NO. 22551 OF 2025 (APPLN. FOR MODIFICATION)

20. Implementation/compliance with this Court's order dated 14th October, 2024 will have to be examined which shall be done on 18th March, 2025 at 3.00 p.m.

21. These applications have been filed seeking permission for permitting setting up of Micro, Small and Medium industries. Even these applications shall be considered on 18th March, 2025 at 3.00 p.m.

IA NO. 376/2003 AND 389/2001 (APPLNS. FOR DIRECTIONS FILED BY AMICUS CURIAE)

IA NOS. 387/2000 (APPLN. FOR DIRECTIONS FILED BY AMICUS CURIAE)

IA NOS. 478 AND 479/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

22. These applications shall be listed on 26th March, 2025 at 3.00 p.m.

23. If counter/reply/affidavits are not filed as yet, the same shall be filed one week before the next date. No further time shall be granted.

IA NOS. 281016, 281017 AND 281019 OF 2024 (APPLNS FOR INTERVENTION, DIRECTIONS AND O.T. ON BEHALF OF SUPER GLASS WORK)

24. Copies of these applications be provided to the CEC.

25. We grant time of eight weeks to the CEC to submit a report containing its recommendations on these applications. As soon as the report is received, appropriate date will be fixed for hearing of these applications.

CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17

26. We have carefully perused the report and recommendations contained therein. As regards the first recommendation in paragraph 28, there is no difficulty in accepting the same and we accept the same. We are informed that the module prepared by the CEC is already functional. We accept the second recommendation. Details of instances of illegal felling in TTZ areas from 2015-2024 have been incorporated in Annexure R-1. To begin with, in the cases in which there is an illegal felling of 100 or more trees, the TTZ will issue notice to the persons responsible for illegal felling of trees and call upon them to show cause why penalty as indicated in paragraph 16 of this report should not be imposed. After giving them an opportunity of being heard, penalty shall be imposed in terms of paragraph 16 of the report. In the event any of the persons on whom penalty is imposed have any grievance, they are free to file application/s before this Court. After completion of exercise as regards the cases where more than 100 trees

189

are involved, the TTZ will take up the cases where illegal cutting of 50 or 100 is involved and follow the same procedure. We are conscious of the fact that this process will take time. However, the TTZ will have to comply with the directions at the earliest. The TTZ will file first compliance report regarding compliance with this direction by end of March, 2025 which will be considered on immediately next date.

27. As regards recommendation Nos. 3 and 4, the issue will have to be considered along with the issue of implementation of the provisions of the Uttar Pradesh Protection of Trees Act, 1976. These suggestion Nos. 2, 3 and 4 will be considered when we consider the provisions of the Uttar Pradesh Protection of Trees Act, 1976 on 5th March, 2025 at 3.00 p.m.

IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. OF U.P.)

28. List on 5th March, 2025 at 3.00 p.m.

IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

29. These applications will be considered along with Report No.32 on 5th March, 2025 at 3.00 p.m.

IA NO. 72045, 72048 AND 72049 OF 2024 (APPLN. FOR IMPLEADMENT, PERMISSION TO FELL TREES AND O.T.)

30. These applications are referred to the CEC. Copies of these applications be provided to the CEC.

31. We grant time of eight weeks to the CEC to submit a report containing its recommendations on these applications. As soon as the report is received, appropriate date will be fixed for hearing of these applications.

IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

32. List on 25th March, 2025 at 3.00 p.m.

IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

33. List on 25th March, 2025 at 3.00 p.m.

IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARD GUPTA)

34. List on 25th March, 2025 at 3.00 p.m.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

12

B. ISSUES RELATED TO PUNITIVE ACTION ON ILLICIT FELLING

16. As detailed in para 5 above, some people illegally remove the trees owned by them when they pose a danger to their life and property while some people also fell trees for non-genuine vested interests. To discourage these practices and compensate for the tree loss, some strict punitive actions are required. The following suggestions have emerged after discussions with different stakeholders:

(a) For illegal felling of private trees of exempted species by farmers:

Rs 5000 (Rs. Five thousand only) per tree may be recovered by the Divisional Forest Officer as compounding fees and timber may be handed back to the farmer.

(b) For illegal felling of private trees of restricted species by any person and exempted species by any person other than farmer:

Rs 10000 (Rs. Ten thousand only) per tree may be recovered by the Divisional Forest Officer as compounding fees, timber may be seized in favour of department and amount for block plantation of trees ten times the number of trees illegally felled with 5 years maintenance be deposited with the Forest Department.

(c) For illegal felling offense as covered in IFA 1927: Rs 25000 (Rs.

Twenty-five thousand) per tree may be recovered by the Divisional Forest Officer as compounding fees, timber may be seized in favour of department, and amount for tree guard protected plantation of trees ten times the number of trees illegally

H.
5000 per tree
R. (H)

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, 192

पत्रांक /

आगरा, दिनांक,

25-04-2025

सेवा में,

श्री भवंबर पाल सिंह जादौन अधिवक्ता
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ0ए0 सं0-93/2025 जगन प्रसाद तेहरिया बनाम उ0प्र0 राज्य व अन्य के सम्बन्ध में।

संदर्भ:- मा0 न्यायालय का आदेश दिनांक 27.03.2025

महोदय,

उपरोक्त विषयक संदर्भित आदेश का संदर्भ ग्रहण करने का कष्ट करें। प्रश्नगत प्रकरण जो अछनेरा, तहसील किरावली जिला आगरा के अन्तर्गत वृक्षां के अवैध पातन से सम्बन्धित है। उक्त प्रकरण में प्रतिवादी संख्या- 03 (District Forest Officer, Agra) की ओर से जबाब/प्रत्युत्तर पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया मा0 न्यायालय में नियत अग्रिम तिथि 14.05.2025 से पूर्व वॉछित जबाब/प्रत्युत्तर दाखिल कराते हुए प्रभाग की ओर से प्रभावी पैरवी करने का कष्ट करें। इस सम्बन्ध में समस्त आवश्यक अभिलेखों सहित इस वन प्रभाग के श्री अभिषेक चन्द्र उपाध्याय, क्षेत्रीय वन अधिकारी, किरावली को आपके समक्ष भेजा जा रहा है।

संलग्नक :- यथोपरि।

भवदीय

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
आगरा।

पत्रांक 7660 /

समदिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, आगरा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा।
3. श्री अभिषेक चन्द्र उपाध्याय, क्षेत्रीय वन अधिकारी, किरावली कि आप उपरोक्तानुसार श्री भवंबर पाल सिंह जादौन, अधिवक्ता से सम्पर्क कर प्रभाग की ओर से वॉछित जबाब/प्रत्युत्तर दाखिल कराते हुए प्रकरण में प्रभावी पैरवी करना सुनिश्चित करें तथा कृत कार्यवाही से इस कार्यालय को अवगत करायें।

20

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग,
आगरा।

193

राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ0ए0 सं0-93/2025 जगन प्रसाद शर्मा बनाम उ0प्र0 राज्य व अन्य के सम्बन्ध में प्रतिवादी सं0 03 (District Forest Officer, Agra) की ओर से जबाब/प्रत्युत्तर

दिनांक 02.12.2024 को अछनेरा-किरावली मार्ग बाई पटरी पर विकसित की जा रही नव निर्माण कॉलोनी में पेड़ों का अवैध पातन के सम्बन्ध में सूचना प्राप्त हुई। तदक्रम में सम्बन्धित वन कर्मियों द्वारा मौके पर पहुँचकर घटना का संज्ञान लिया एवं घटनास्थल पर पाया कि 01 वृक्ष पीपल, 07 वृक्ष नीम, 08 वृक्ष पापड़ी (पिलबिल), 03 वृक्ष बेर तथा 0 से 1 व्यास वर्ग के प्रोसोपिस, पापड़ी व कोकाट आदि लगभग 20 से 25 झाड़ियों का पातन हुआ है। सम्बन्धित वन कर्मी द्वारा तत्काल नियमानुसार विधिक कार्यवाही अपनाते हुए अभियुक्तों के विरुद्ध तददिनांक दिनांक 02.12.2024 को वन अपराध संख्या 17/किरावली/2024-25 अन्तर्गत धारा 4 व 10 उ0प्र0 वृक्ष संरक्षण अधिनियम, 1976 इजरा किया गया (संलग्नक-1) साथ ही सम्बन्धित अभियुक्तों के विरुद्ध थाना अछनेरा (पश्चिमी कमिश्नरेट, आगरा) में एफ0आई0आर0 सं0 0339 दिनांक 02.12.2024 पंजीकृत करायी गयी (संलग्नक-2)।

प्ररनगत प्रकरण की जाँच उप प्रभागीय वन अधिकारी, आगरा से करायी गयी। उप प्रभागीय वनाधिकारी, आगरा द्वारा सम्बन्धित रेंज स्टॉफ के साथ मौके का स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान पाये गये अवैध रूप से पातित वृक्षों का विवरण निम्नवत है:-

क्र0सं0	प्रजाति	तूठ गोलाई (से0मी0 में)	प्रकृति
1.	पीपल	55	वृक्ष
2.	नीम	67	वृक्ष
3.	नीम	98	वृक्ष
4.	नीम	108	वृक्ष
5.	नीम	100	वृक्ष
6.	नीम	99	वृक्ष
7.	नीम	93	वृक्ष
8.	नीम	280	वृक्ष
9.	पापड़ी	93	वृक्ष
10.	पापड़ी	75	वृक्ष
11.	पापड़ी	54	वृक्ष
12.	पापड़ी	125	वृक्ष
13.	पापड़ी	85	वृक्ष
14.	पापड़ी	88	वृक्ष
15.	पापड़ी	118	वृक्ष
16.	पापड़ी	67	वृक्ष
17.	बेर	145	वृक्ष
18.	बेर	130	वृक्ष
19.	बेर	116	वृक्ष
20.	20 से 25 प्रोसोपिस, पापड़ी व कोकाट	0 से 1 व्यास वर्ग	झाड़ियाँ

निरीक्षण के दौरान आस-पास सघन तलाशी करने पर अवैध पातित वृक्षों का प्रकाष्ठ एक स्थल पर पाया गया। मौके पर क्षेत्रीय वन अधिकारी को पड़े प्रकाष्ठ को बरामद करने एवं टीम गठित कर क्षेत्र में सघन तलाशी कर गायब प्रकाष्ठ को बरामद करने हेतु निर्देशित किया गया। तत्कम में मौके पर मिले आंशिक प्रकाष्ठ की फर्द बरामदगी (संलग्नक-3) तैयार कर बरामद प्रकाष्ठ को अपनी अभिरक्षा में ले लिया गया है।

इसी क्रम में क्षेत्रीय वन अधिकारी, किरावली द्वारा अवगत कराया गया कि उक्त घटना दिनांक 01.12.2024 की रात्रि में हुयी है जिसे अभियुक्तों द्वारा निर्माणार्थीन कॉलनी के आहते में पेट्रोल आरे से अल्प समय में वृक्षों को काटकर घटना को अंजाम दिया गया है। सम्बन्धित वीट प्रभारी द्वारा घटना में संलिप्त अभियुक्तगणों के विरुद्ध तद्दिनांक 02.12.2024 को वन अपराध संख्या 17/किरावली/2024-25 अन्तर्गत धारा 4 व 10 उपरोक्त वृक्ष संरक्षण अधिनियम, 1976 इजरा करते हुए नियमानुसार विधिक कार्यवाही की गई।

अभियुक्तगणों का विवरण निम्न प्रकार है:-

1. लाल सिंह पुत्र श्री टीकम सिंह, निवासी अछनेरा
2. राकेश उर्फ धाधू पुत्र श्री लोहरे नि० नगला लालदास अछनेरा
3. काका पुत्र श्री लोहरे नि० नगला लालदास अछनेरा
4. गंगाधर सिंह कुशवाह पुत्र श्री शिवचरन नि०-दौरेठा, कागारौत
5. बहादुर सिंह पुत्र श्री तुलाराम नि० मांगरौल जाट, अछनेरा
6. भूपेन्द्र उर्फ भूपे पुत्र श्री बने सिंह निवासी गुडा, किरावली

साथ ही उक्त अभियुक्तों के विरुद्ध सम्बन्धित थाना अछनेरा (परिषदी कमिश्नरट, आगरा) में एफ०आई०आर० सं० 0339 दिनांक 02.12.2024 पंजीकृत करायी गयी जिसमें पुलिस द्वारा आरोप पत्र संख्या ए-288/24 दिनांक 22.12.2024 को मा० न्यायालय के समक्ष दाखिल किया जा चुका है (संलग्नक-4) जो प्रकियाधीन है।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
आगरा।

वन विभाग 3030 पति (सर्किल) वृक्ष मृत्ति क्षेत्र, खण्ड (डिवीजन)

उपग्रह मापन द्वारा निरधारण अधिनियम 1976 की धारा 4 व 10

अथ अपराध प्रवृत्त (रिपोर्ट) सं. दिनांक 21/12/2024 अधिकार क्षेत्र किरावली

- 1- नाम, पिता का नाम और निवास - स्थान
 - ① राकेश उर्फ राजू 5/6 लोहरे नि. नगला (बालक) अचनेरा
 - ② लाला 5/6 लोहरे नि. नगला (बालक) अचनेरा
 - ③ लाल सिंह 5/6 लीम सिंह नि. बरेवान रोड अचनेरा
 - ④ गंगाधर सिंह कुरावा 5/6 शिवचर नि. ग्राम वैरेठा कागारौल
 - ⑤ कदापुर सिंह 5/6 गोगरौल जार अचनेरा
 - ⑥ शंभु उर्फ शंभु 5/6 बने सिंह नि. गुडा किरावली
- 2- साली का नाम श्री सिमनरायन कन्दाक
- 3- कथित - अपराध का पूरा विवरण और दिनांक

दिनांक 21/12/2024 को 3 वृक्ष पापड़ी, 2 वृक्ष नीज, 3 वृक्ष केर, 1 वृक्ष पीपल का अर्पण रूप अचनेरा कस्बा में पान्त ।
- 4- मूल्य 52600=∞
अभियन्त - 16.000 मी²
- 5- पालान और अनुसंधान (इन्वेस्टीगेशन) के समय में विशेष कथन महोदय,

आज दिनांक 21/12/2024 को समय दोपहर 2:30 को लगभग ज्ञात रूप से आधार पर हमराह श्री सिमनरायन कन्दाक को साथ लेकर अचनेरा-किरावली मार्ग पर 100 फीट होला फय के जगह में गंगाधर कुरावा नाम की लोहरी में पेड़ काटे जाने की सूचना पर पहुँचे तो देखा कि 1 वृक्ष पीपल का जिसकी गोलाई लगभग: 67, 98, 108, 100, 99, 93, 200 cm है व पापड़ी के 3 वृक्ष जिसकी हूठ गोलाई लगभग: 93, 75, 54, 125, 85, 88, 118, 67 cm तथा केर के 3 वृक्ष जिसकी हूठ गोलाई लगभग: 145, 130, 116 cm के हूठ गोलाई के साथ उल स्थल पर 0-1 व्यास वर्ग की प्रोसेसिंग पापड़ी व कोकाट आदि की लगभग 20-25 आधियाँ को साफ किया गया है। मोने पर गिने पीपल के पेड़ के हूठ की लगभग व अन्य प्रजातियों के हूठों के अंकित करके को करागद कर चर्दी तैयार की गई। इस-बास के लोगों से बचपन करने पर पता लगा कि उपरोक्त व्यक्तियों के द्वारा ही इन पेड़ों को काटा गया है।

श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख
श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख
श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख

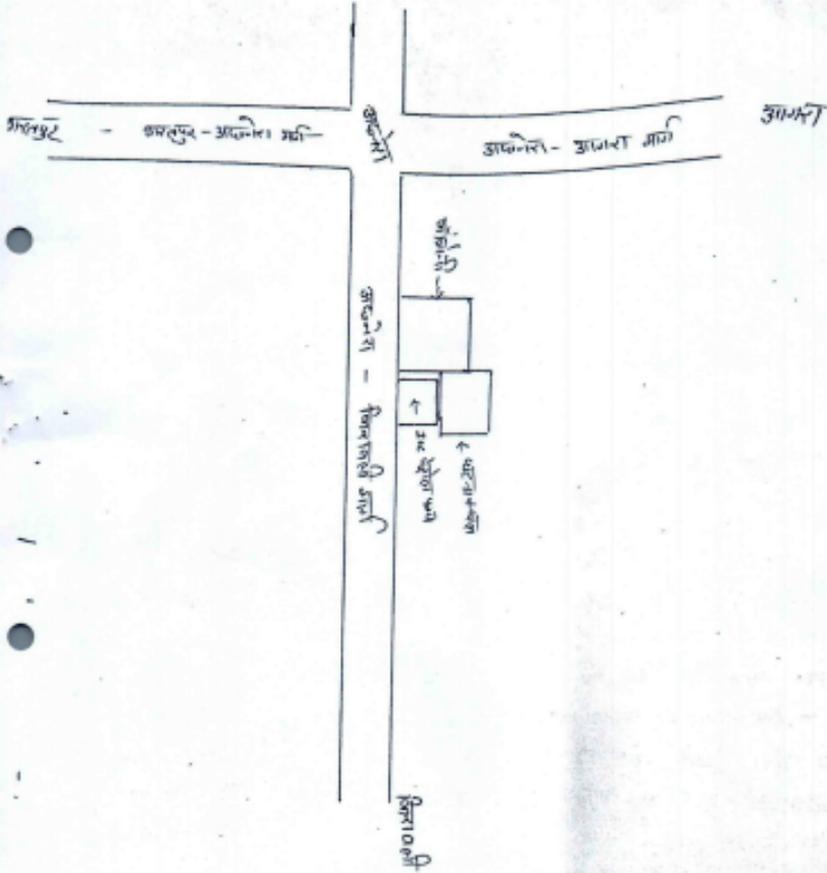
श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख
श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख
श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख

श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख
श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख
श्री प्रमोद सिंह कन्दाक
उक्त क्लेम की जांच कर
आदि का उल्लेख

नेजरीगा नक्शा

पत्तिका

२५



197

कार्यालय रेंज फोरेस्ट ऑफिसर



नोटिस

दिनांक 16-12-2024

रेंज में,

नाम श्री श्री. राजेश कुमार शर्मा पति श्री श्री. राजेश कुमारपिवासी गुडा संरक्षण क्षेत्र पोर संरक्षण क्षेत्रथाना संरक्षण क्षेत्र जिला अजमेरसदर- रेंज कोस सं- 17/संरक्षण/2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय देरवा 2:30 बजे वन क्षेत्र/ग्राम/रेंज संरक्षण क्षेत्र में अनाधिकृत रूप से वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/ग्रामीण कार्यालय पर उपस्थित होकर अपने बचाव में प्रमाण अथवा चयन प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपके यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरागित एक्ट को अन्तर्गत वैधानिक कार्यवाही की जाएगी।


 क्षेत्रीय वनाधिकारी
 रेंज कार्यालय

कार्यालय रेंज फॉरेस्ट ऑफिसर 198



नोटिस

दिनांक 16-12-2024

संख्या में

नाम श्री कमलेश्वर सिंह

पुत्र श्री रुद्रेश्वर

निकारही श्री गौरी नगर

पोस्ट अटवेल

थाना 31.6 के.के.

जिला उदुपी

संदर्भ:-

रेंज फॉरेस्ट सं- 17/दिनांक/2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय देना 2:30 बजे वन क्षेत्र/थाना 100 हैक्टर पर वन अंतराघ किया गया है।
 में अनाधिकृत रूप से, 7-दिनांक, 3-दिनांक, 1-दिनांक के अंतराघ वन अंतराघ किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024

को प्रातः 10:00 बजे रेंज कार्यालय/प्रदेशीय कार्यालय दिनांक पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जाएगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरामित एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


 क्षेत्रीय वनाधिकारी
 किरावली रेंज

199

कार्यालय रेंज फोरेस्ट ऑफिसर



नोटिस

दिनांक 16.12.2024

सेवा में

नाम श्री जयदेव सिंह कुंजराव पुत्र श्री गिजराज
 निवासी गांव डैरेड पोस्ट डैरेड
 थाना काशीबाग जिला अजमेर

संदर्भ:-

रेंज केस सं- 17/ जिला / 2024-25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय देरवाड़ा 2130 घंटे वन क्षेत्र/ गांव 108 में देरवाड़ा के पारंगम में अनाधिकृत रूप से 2 घण्टे, 7 मिनट, 3 सेकेंड अवधि के अंतराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16.12.2024

को प्रातः 10:00 बजे रेंज कार्यालय/प्रमाणिक कार्यालय किरावती पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित समय तिथि पर उपस्थित नहीं होते हैं तो यह समझा जाएगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरगिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


 ✓ क्षेत्रीय वनाधिकारी
 किरावती रेंज

कार्यालय रेंज फोरेस्ट ऑफिसर



नोटिस

दिनांक 10-12-2024

सेवा में

नाम श्री सुनील पुत्र श्री टी.क.सिंह

निवासी स्टेशन रोड अटो पोस्ट अटो

थाना अटो जिला अटो

संदर्भ- रेंज केस सं०- 17/किस/2024-25

स्थानीय वन कर्मचारी द्वारा आपको विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन-क्षेत्र / ग्राम 100 में अनाधिकृत रूप से 2-घण्टे, 7-घण्टे, 3-घण्टे, 1-घण्टे का अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 10-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय / प्रभागीय कार्यालय किस पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित समय तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम / प्राणी एवं पर्वतीय क्षेत्र भूदा संरक्षण अधि/आराधित एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


क्षेत्रीय वनाधिकारी
किस

201 कार्यालय रेंज फोरेंस्ट ऑफिसर



नोटिस

दिनांक 16-12-2024

संघ में
 नाम श्री काका पुत्र श्री राजेश
 निवासी सपला लोक टाक पोस्ट डा. 2024
 थाना उदुपारा जिला अराकान

संदर्भ- रेंज केस सं०- 17/जिगर/2024/25

स्थानीय वन कर्मचारी द्वारा आपके विलुद्ध सूचना दी है कि आपके द्वारा दिनांक 2-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ग्राम 10C में विलुद्ध वन में अनाधिकृत रूप से 8.00000, 7.00000, 3.00000 लीटर का वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/प्रभुगणीय कार्यालय जि. 2024 पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित सम्भव तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरागित एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


 क्षेत्रीय वनाधिकारी
 निवासी रेंज

कार्यालय रेंज फोरेस्ट ऑफिसर



नोटिस

दिनांक 16-12-2024

संख्या में

नाम श्री राजेश कुमार शर्मा पुत्र श्री रमेश

निवासी बनारस पौर बनारस

थाना अरुण जिला अरुण

संदर्भ- रेंज केस सं- 17/वि.सं./2024/25

स्थानीय वन कर्मचारी द्वारा आपके विरुद्ध सूचना दी है कि आपके द्वारा दिनांक 02-12-2024 को समय दोपहर 2:30 बजे वन क्षेत्र/ग्राम 100 एंडेन वन (1) वन सं. 100 में अनाधिकृत रूप से 8 घण्टी 7 मिटर 3 सेर वन अपराध किया गया है।

अतः आपको इस नोटिस के द्वारा सूचित किया जाता है कि आप दिनांक 16-12-2024 को प्रातः 10:00 बजे रेंज कार्यालय/ग्रामीण कार्यालय वि.सं. 100 पर उपस्थित होकर अपने बचाव में प्रमाण अथवा बयान प्रस्तुत करें। यदि आप निर्धारित समय तिथि पर उपस्थित नहीं होते हैं तो यह समझा जायेगा कि आपको यह अपराध स्वीकार है और अपने बचाव में आप कुछ नहीं कहना चाहते हैं और आपके विरुद्ध भारतीय वन अधिनियम/ग्रामीण एवं पर्वतीय क्षेत्र मृदा संरक्षण अधि/आरागिल एक्ट के अन्तर्गत वैधानिक कार्यवाही की जाएगी।


क्षेत्रीय वनाधिकारी
वि.सं. 100

203

धान
— x —

- मैं काका सा.लोहरे निवासी नगला लालकाम धाना अक्षेरा
जिला-झागरा का निवासी हूँ। आज दिनांक
16-12-2024 को वन विभाग के दिने नोटिस
के धारा में रे-ज कार्यालय-किरावली पर उपरोक्त
छुआ दिनांक 2-12-2024 को किरावली
अक्षेरा भाग I 0 L पेंसोल पत्र के बगल में
लाल सिंह सा.दीवान सिंह निवासी स्टेशन रोड
अक्षेरा की कृषि भूमि से मजदूरी पर पेड
काटने गये थे लाल सिंह ने हम से कहा था कि
मैं इनके कालोनी काटूंगा। तेल लिये मेपडो को
काटवा रहा हूँ यही मेरे धान हैं धान पूर्व हील
द्वारा में निनाचिनी स्वयं के दे रहा हूँ।

उपरोक्त धान मे सख्त दिये जावे

राम
कलविद
दि 16-12-2024

काका

व्याप्त

मैं राकेश उर्फ धाबू शंकोर निवासी - नगला लाखा पास धाना - अक्षेश
सिला - ठागरा का पूरा निवासी हूँ। आज दिनांक - 16-12-2024 को वन
विभाग के द्वारा दिने नोटिस के क्रम में 2-ज वनाधिपति निरावली
पर उपस्थित हुआ

महोदय दिनांक 2-12-2024 को निरावली - अक्षेश मार्ग 201 वें प्रोलेपम
के बंगला में गंगाधर शंकराह नाम की बालोनी के लालसिंहसाह
सिंह निवासी एक्सेशन रोड अक्षेश की पत्नी को ले भजपुरी पर पेड़
काटने गये थे। जो लालसिंह के द्वारा ही व्यवधि गये थे।
काटे गये पेड़ की लकड़ी भी मोर्के पर ही छोड़ दिया गया था
जिसको लाल सिंह के ही द्वारा लकड़ी को हटाया गया है।
पही मेरे व्याप्त हूँ व्याप्त पूर्ण होल ध्याल में बिना किसी
स्वाय के दे रख हूँ।

शंकोर
व्याप्त मेरे सहस्र दिने गये

राकेश
व्यक्तिगत

16-12-2024

राकेश

राकेश

205

ध्यान

~~में बख्शपुर सिट्टे S. तुलाराम निवाली मगरोस जाय ध्यान
 अदनेरा जिला-आगरा का रहने वाला है। तारीख 16/11/2024 को वन विभाग के ओरिज कोलेजे के किरावली
 वन विभाग कार्यालय पर आया तारीख 21/11/2024
 को किरावली अदनेरा रोड के किनारे पंद्रोस पम्प
 की पास लालसिंह S. दीनमसिंह निवाली लेशन
 रोड अदनेरा के खेत पर बकेड पडो को मजदूरी
 पर आये जे धे लालसिंह अपने खेत के
 मौलोनी बनाने की कह रहा था लालसिंह को
 सामने किणी बनजान धमती से लकड़ी को
 खेचने की मी खात कर रहा था।
 यही मेरे ध्यान है। ध्यान पूरा होल खाल मे
 सिनाधिनी देवान के दे रहा हूँ।~~

उपरोक्त बात मेरे मजदूरी के जे

का
 संभवतः
 दि 16/11/2024

प्राप्ती
 बख्शपुर सिट्टे

व्याज

मैं गंगाबल सिंह कुरावाह प्रम. स्व. श्री विनयन सिंह कुरावाह नि. व. शैली व. किरावली आगरा का निवासी हूँ।
 व्याज करना हूँ कि व. विभाग किरावली पर बैंक के द्वारा
 दि. 01/12/2024 के क्रम में आज दि. 01/12/2024 को
 बैंक कार्यालय किरावली पर उपस्थित हुआ हूँ।
 इस नोटिस क्रम में विनयन के साथ उपगत कराग है।
 अर्थात् किरावली मा. के पास दि. 01/12/2024 को
 पेंड करने में मेरा कोई हस्तक्षेप नहीं है। स्व. 95/1
 95/1 व. 95/3/2 अर्थात् रबर पाइनेज के पास श्री गंगाबल सिंह
 नि. किरावली अर्थात् श्री गंगाबल सिंह ने उपरोक्त
 से को. की अन्य व्यवस्था के सहयोग से कटवोर्क है। इन
 पेजों के कटवोर्क से मेरा किसी तरह का कोई वास्ता नहीं है।
 इसके लिए मैं शपथ पत्र देने के लिए तैयार हूँ।
 मद्यपय के विनाम निवेदन है कि आपके द्वारा की गई -
 कार्यवाही के मेरा नाम प्रयुक्त करने की कृपा करें।
 मैं स्व. आपका आभारी रहूँगा मैं व्याज में पूर्ण हूँ।
 इससे मैं ठीक हस्ताक्षर किया है।

दि. 01/12/2024

प्रार्थी

गंगाबल सिंह

गंगाबल सिंह कुरावाह

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट

(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): पश्चिमी (कमिश्नरेट आगरा) P.S. (थाना): अछनेरा Year (वर्ष): 2024
 FIR No. (प्र.सू.रि. सं.): 0339 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 02/12/2024 21:18 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	उत्तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्रों में वृक्षों का संरक्षण अधिनियम 1976	10
2	उत्तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्रों में वृक्षों का संरक्षण अधिनियम 1976	4

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): सोमवार Date from (दिनांक से): 02/12/2024 Date To (दिनांक तक): 02/12/2024

Time Period (समय अवधि): Time From (समय से): 00:00 बजे Time To (समय तक): 14:30 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 02/12/2024 Time (समय): 21:18 बजे

(c) General Diary Reference (रोजनामाचा संदर्भ): Entry No. (प्रविष्टि सं.): 051 Date and Time (दिनांक और समय): 02/12/2024 21:18 बजे

209

Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण, 02 कि. मी. Beat No. (बीट सं.):
- (b) Address (पता): गंगाधर कुशवाह कॉलोनी ,
- (c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): श्री पुनीत पाल बघेल वनरक्षक किरावली रैंज
- (b) Father's/Husband's Name (पिता/पति का नाम):
- (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1984 (d) Nationality (राष्ट्रीयता): भारत
- (e) UID No. (यूआईडी सं.):
- (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

- (h) Occupation (व्यवसाय):
- (i) Address (पता):

210

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	किरावली रेंज आगरा , किरावली, पश्चिमी (कमिश्नरेट आगरा), उत्तर प्रदेश, भारत
2	स्थायी पता	किरावली रेंज आगरा , किरावली, पश्चिमी (कमिश्नरेट आगरा), उत्तर प्रदेश, भारत

(i) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-84330XXXXX

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य रु में)

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):
11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादीसेवा में थानाध्यक्ष महोदय अछनेरा विषय-प्राथमिक सूचना रिपोर्ट हेतु महोदय ,आज दिनांक 2/12/2024 को लगभग 2.30 बजे दोपहर को प्राप्त सूचना के आधार पर अछनेरा किरावली मार्ग बाई पटरी पर पेट्रोल पम्प के बगल में गंगाधर कुशवाह नाम की कॉलोनी में पेड काटे जाने की सूचना पर मौके पर अपने हमराह साथी शिवनारायन वनरक्षक को साथ लेकर पहुँचा तो देखा कि 1 वृक्ष पीपल गोलाई 225 cm मौके पर पडा है एवं नीम के 7 वृक्ष गोलाई क्रमशः 67,98,108,100,99,280 cm व पापडी के 8 वृक्ष जिसकी ठूठ गोलाई क्रमशः 93,75,54,125,85,88,118,67 cm तथा बेर के 3 वृक्ष जिसकी ठूठ गोलाई 145,130,116 cm के ठूठ मिले तथा मौके पर 0-1 व्यास वर्ग के प्रासोपिस पापडी व कोकाट आदि की लगभग 20-25 झाड़ियो को साफ किया गया है मौके पर पीपल का सम्पूर्ण प्रकाष्ठ व अन्य प्रजातियो के आंशिक प्रकाष्ठ बरामद कर फर्द तैयार की गई आस पास पता करने पर पता चला कि यह वृक्ष राकेश उर्फ धाधू s/o लोहरे निवासी नगला लालदास, काका s/o लोहरे नि. नगला लालदास ,लाल सिंह s/o टीकम सिंह न0 अछनेरा , गंगाधर सिंह कुशवाह s/o शिवचरन कुशवाह नि, ग्राम दौरेठा थाना कागारौल , बहादुर सिंह s/o तुलाराम नि0 मांगरौल जाट , भूपेन्द्र उर्फ भूपे s/o बने सिंह नि. गुडा किरावली के द्वारा पेड काटे गये है महोदय यह क्षेत्र T.T.Z क्षेत्र के अन्तर्गत आता है जिसमें मा0 सर्वोच्च न्यायालय की बिना अनुमति के वृक्षो का पातन एव झाड़ियो की सफाई की गई है जो मा. सर्वोच्च न्यायालय की अवमानना है । महोदय उ0प्र0 ग्रामीण वृक्ष अधिनियम 1976 की धारा 4 व 10 के अन्तर्गत अपराध किया गया है अतः अभियोग पंजीकृत करने की कृपा करे दिनांक 2/12/2024 एसडी अंग्रेजी पुनीत प्रार्थी पुनीत पाल बघेल वनरक्षक किरावली रैंज मो.84330XXXXX नोट- मैं का0 2012 हरकेश सिंह प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द व कायमी अभियोग बोल बोल कर कम्प्यूटर पर अंकित कराई गयी ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1)

Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): RAGHVENDRA Singh Rank (पद): उपनिरीक्षक/अवर निरीक्षक

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

- (4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge,
Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): PS ACHHNERA
COMMISSIONERATE AGRA

Rank (पद): I (Inspector)

No. (सं.): 9454402724

14. Signature / Thumb impression of the complainant / informant

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

213 श्री लाला सिंह, 59, टीकन सिंह, विवासी, अद्वैत का दु.।
 श्री मुझे जो आगच्छ कुशाव, कि किवाली कीपद है।
 इसमें खड़े पीजे की कोई धामि 1-12-24 की कोई
 काट कर वे गया है। जिसके बारे में मुझे कोई जानकारी
 नहीं है। मुझे इसके बारे में 2-12-24 की श्याम कीपता
 क्या कि मेरी ज्ञात से पंड काट गये है। यही मेरे कथान है
 जो मैं पुछा अ सेवा द्वारा मैं ने रहा दु।

लाला सिंह द्वारा
 लिखे गये -
 मनीष

लाला सिंह
 8-5-2025

मनीष 59, लाला सिंह,
 8-5-2025

ITEM NO.49

COURT NO.4

SECTION FILE NO

214

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP AT 3.00 P.M.]

(1) IA NO. 99054 AND 99055/2024 (APPLNS. FOR PERMISSION AND EXEMPTION FROM FILING O.T. ON B/O UPSIDA)

(2) IA NO. 28613, 28614 AND 172340/2024 (APPLNS. FOR IMPLEADMENT, PERMISSIONS AND ADD. DOCUMENTS ON B/O NATIONAL HIGHWAY AUTHORITY OF INDIA)

(3) IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)

(4) IA NOS. 171142/2019 AND 74770, 74771/2024 (APPLNS. FOR DIRECTIONS, PERMISSION TO FILE REJOINDER AND EXEMPTION FOR O.T. ON B/O AGRA DEVELOPMENT FOUNDATION)

(5) IA NO. 176773/2024 (APPLN. FOR INTERVENTION ON B/O UTTAR PRADESH JAL NIGAM)

(6) IA NO. 64225/2022 (APPLN. FOR CLARIFICATION ON BEHALF OF ARUN KR. GUPTA)

(7) IA NOS. 20616, 20617/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF ARUN KR. GUPTA) AND I.A. NO. 22551 OF 2025 (APPLN. FOR MODIFICATION)

(8) IA NO. 376/2003 AND 389/2001 (APPLNS. FOR DIRECTIONS FILED BY AMICUS CURIAE)

(9) IA NOS. 387/2000 (APPLN. FOR DIRECTIONS FILED BY AMICUS CURIAE)

(10) IA NOS. 478 AND 479/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

(11) IA NOS. 281016, 281017 AND 281019 OF 2024 (APPLNS FOR INTERVENTION, DIRECTIONS AND O.T. ON BEHALF OF SUPER GLASS WORK)

CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT

215 (13) IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. O.T.)

(14) IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

(15) IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

(16) IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMTION ON B/O DR. SHARD GUPTA)

(17) IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

(18) IA NO.72045, 72048 AND 72049 OF 2024 (APPLN. FOR IMPLEADMENT, PERMISSION TO FELL TREES AND O.T.)

"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED. "ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST. PETITIONER-IN-PERSON MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. ANKIT GOEL, KAMLENDRA MISHRA, ADVOCATES (1) MR. SHISHIR DESHPANDE, (2) M. V. KINI AND ASSOCIATES, (3) MR. AMRISH KUMAR, (4) MR. E. C. AGRAWALA, MR. N. VISAKAMURTHY, MR. PUSHKAR SHARMA, (5) MR. PUSHKAR SHARMA (6) MR. RAJKUMARI BANJU, MR. PRAVEEN SWARUP, (7) MS. RAJ KUMARI BANJU, MR. SATYA RAM SHARMA, MR. PRASHANT, MR. PRAVEEN SWARUP, MS. SHWETA SHARMA, MR. SHANTANU BANSAL, MR. SUDEEP KUMAR, (11) MS. ANJU THOMAS, (12) MR. KAMLENDRA MISHRA, MR. SAURABH MISRA, MR. M.K. MARORIA, MR. GUNTRUR PRANOD KUMAR, MR. CHITRANSHUL A. SINHA MR. VIVEK NARAYAN SHARMA, MR. PUSHKAR SHARMA, M.V. KINI AND ASSOCIATES, MR. L.R. SINGH MS. RAJ KUMARI BANJU M/S. MEHARIA AND COMPANY (13) MR. MANOJ K. MISHRA, (14) MS. SUPRIYA JUNEJA, MR. N. L. GANAPATHI, (15) MR. AJIT SHARMA, (16)MR. ANSUL GUPTA, (17) MR. KAMLENDRA MISHRA, (18) MR. RACHIT MITTAL, ANKIT GOEL

Date : 11-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. A.D.N.Rao, Sr. Adv. (Amicus Curiae)
Mr. Siddhartha Chowdhury, Adv.

For the parties:

Mrs. Aishwarya Bhati, A.S.G.
 Ms. Ruchi Kohli, Sr. Adv.
 Mr. Shivika Mehra, Adv.
 Mr. Adit Khorana, Adv.
 Mr. Sarthak Karol, Adv.
 Mr. T.S. Sabarish, Adv.
 Mr. Amrish Kumar, AOR
 Ms. Aastha Singh, Adv.
 Ms. Rajeshwari Shankar, Adv.
 Mr. Sarthak Karol, Adv.
 Mr. Shreekant Neelappa Terdal, AOR
 Mr. Aaditya Dixit, Adv.
 Mr. Kartikeya Asthana, Adv.
 Mr. Gaurang Bhushan, Adv.
 Dr. N. Visakamurthy, AOR
 Mr. Mukesh Kumar Maroria, AOR
 Mr. Jagdish Chandra Solanki, Adv.

Ms. Aishwarya Bhati, A.S.G.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Ashiwan Mishra, Adv.
 Mr. Kamendra Mishra, AOR

Ms. Aishwarya Bhati, A.S.G.
 Ms. Neetika Sharma, Adv.
 Ms. Saloni Jagga, Adv.
 Mr. Tavinder Sidhu, Adv.
 For M/S. M. V. Kini & Associates, AOR

Mr. A N S Nadkarni, Sr. Adv.
 Ms. Shweta Sharma, AOR
 Mr. Diggaj Pathak, Adv.
 Ms. Vaibhavi Pathak, Adv.

Mr. A N S Nadkarni, Sr. Adv.
 Ms. Ruchira Gupta, Adv.
 Mr. Shishir Deshpande, AOR
 Ms. Pooja Tripathi, Adv.
 Mr. Amit Kumar, Adv.
 Mr. Abhishek Verma, Adv.

Ms. Garima Prashad, Sr. Adv., A.A.G.
 Mr. Ankit Goel, AOR
 Mr. Harshit Singhal, Adv.

Ms. Garima Prashad, Sr. A.A.G.
 Mr. Sudeep Kumar, AOR
 Mr. Divyanshu Sahay, Adv.
 Ms. Manisha, Adv.
 Ms. Rupali, Adv.

Mr. Gopal Sankarnarayanan, Sr. Adv.

Mr. Nipun Saxena, Adv.

Ms. Anju Thomas, AOR

Ms. Muskan Surana, Adv.

Mr. Tushar Srivastava, Adv.

Mr. Saurav Joon, Adv.

Ms. Mehreen Garg, Adv.

Ms. Aadya Pandey, Adv.

Ms. Trisha Chandran, Adv.

Ms. Tanya Srivastava, Adv.

Ms. Aparna Bhat, Sr. Adv.

Ms. Rajkumari Banju, AOR

Ms. Karishma Maria, Adv.

Mr. Ajay Agarwal, AAG

Mr. Pushkar Sharma, AOR

Ms. Nagma Bee, Adv.

Mr. Prabhakar Singh, Adv.

Mr. Jyoti, Adv.

Mr. Arjun Nanda, AOR

Mr. Sarthak Chaturvedi, Adv.

Mr. Rahul Kumar, Adv.

Ms. Pritee Singh, Adv.

Ms. Dimple Sirohi, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.

Mr. Lakshmi Raman Singh, AOR

Mr. Tamim Qadri, Adv.

Mr. Saeed Qadri, Adv.

Mr. Saahil Gupta, Adv.

Mr. Pinaki Misra, Sr. Adv.

Mr. Sumeer Sodhi, AOR

Mr. Vaibhav Maheshwari, Adv.

Mr. Solanki Das, Adv.

Mr. Nikhil Avana, Adv.

Mr. Gagan Jaglan, Adv.

Mrs. Meenakshi Arora, Sr. Adv.

Mr. Ardhendumauli, Sr. Adv.

Mr. Vivek Pathak, Adv.

Mr. Abhay Gupta, Adv.

Mr. Shashank Singh, Adv.

Ms. Ashu Tomar, Adv.

Mr. Praveen Swarup, AOR

Mr. Nishit Agrawal, AOR

Ms. Kanishka Mittal, Adv.

Mr. Kishan Chand Jain, Adv.
Mr. Ashwini Kumar, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

Petitioner-in-person

Applicant-in-person

Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.

Mr. Ravinder Singh, Adv.
Mr. Bijender Singh Gautam, Adv.
For M/S. Lawyer S Knit & Co, AOR

Mrs. Rachana Joshi Issar, AOR

Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

Mr. Prashant Kumar, AOR

Mr. Rajiv Tyagi, AOR

Mr. Ajay K. Agrawal, AOR

Mr. Shiv Prakash Pandey, AOR

Mr. Sudhir Kulshreshtha, AOR

Mr. P. K. Manohar, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.

Mr. P. Parmeswaran, AOR

Mr. P. Narasimhan, AOR

M/S. Manoj Swarup And Co., AOR

Mr. Badri Prasad Singh, AOR

Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. D.M.Sharma, Adv.

M/S. Meharia & Company, AOR

Mr. Jogy Scaria, AOR

Mr. Guntur Pramod Kumar, AOR
Ms. Purna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Mr. Sudarshan Lamba, AOR

Mr. Adarsh Tripathi, AOR

Mr. Sunny Choudhary, AOR

Mr. Chitranshul A. Sinha, AOR

Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Nirbhaya Shankar Tiwari, Adv.
Mr. Rakesh Chander, Adv.

Mr. Ashutosh Dubey, AOR
Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. H.B. Dubey, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Rahul Sethi, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Manish Dhingra, Adv.
Mrs. Sona Khan, Adv.
Mr. Sumant Akram Khan, Adv.
Mr. Rajendra Anbhule, Adv.

Mr. Ankur Prakash, AOR

Ms. Rupali Panwar, Adv.
Mr. Vivek Kumar Singh, Adv.
Mr. U M Tripathi, Adv.
Mr. Shubham Gupta, Adv.
Mr. Vishal Arun Mishra, AOR

Mr. Gaurav Goel, AOR

M/S. Gsl Chambers, AOR

Mr. Vivek Narayan Sharma, AOR
 Ms. Shruti Priya Mishra, Adv.
 Ms. Mahima Bhardwaj Kaluch, Adv.
 Mr. Rajeev Kumar Jha, Adv.
 Mrs. Mukteshwari Shukla, Adv.

Mr. Gaurav Agrawal, AOR

Mr. Gaurav Goel, AOR

Dr. Rajeev Sharma, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Saksham Maheshwari, AOR

Mr. Shantanu Krishna, AOR
 Mr. Ankit Mishra, Adv.
 Mr. Alok Kumar, Adv.

Mr. Sanjeev Kumar Choudhary, Adv.
 Ms. Shraddha Choudhary, Adv.
 Mr. Seshatalpa Sai Bandaru, AOR

Mr. Gaurav Dhingra, AOR
 Mr. Vikrant Yadav, Adv.

Mr. Abhinav Agrawal, AOR

Mr. Abhijit Banerjee, AOR

Mr. Prashant, AOR

Mr. Sanjay Upadhyay, Sr. Adv.
 Ms. Mayuri Raghuvanshi, AOR
 Mr. Shubham Upadhyay, Adv.
 Ms. Mansi Bachani, Adv.

Ms. Saroj Tripathi, AOR

Mr. Manoj K. Mishra, AOR
 Mr. Bheem Pratap Singh, Adv.
 Ms. Rajshree Rai, Adv.
 Mr. Vinay Rai, Adv.
 Ms. Pooja Agarwal, Adv.
 Ms. Madhulika, Adv.
 Ms. Vuzmal Nehru, Adv.
 Mr. Anand Kumar Rai, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. Syed Abdul Haseeb, AOR

Mr. Anshul Gupta, AOR

Ms. Kirti Dua, Adv.

Mr. Shubham Kaushik, Adv.

Mr. Rishabh Darira, Adv.

Mr. Ravi Shandilkar, Adv.

Mr. Aditya Tainguriya, Adv.

Mr. Sanjay Upadhyay, Sr. Adv.

Mr. Satya Kam Sharma, AOR

Mr. Akshay Dev, Adv.

Mr. Mansi Bachani, Adv.

Ms. Gitanjali Sanyal, Adv.

Mr. Shubham Upadhyay, Adv.

Mr. Rishabh Rana, Adv.

Mr. Shobhit Dwivedi, Adv.

Mr. Abhishek Chaudhary, AOR

Mr. N. L. Ganapathi, AOR

Mr. Nischal Kumar Neeraj, AOR

Mr. Shalen Bhardwaj, Adv.

Mr. Virender Kumar, Adv.

Ms. Garima Kumar, Adv.

Ms. Lakshmi, Adv.

Ms. Banisha Verma, Adv.

Mr. Anurag Kishore, AOR

Mr. Rachit Mittal, AOR

Mr. Anup Kumar, Adv.

Mr. Parish Mishra, Adv.

Mr. Kanishk Raj, Adv.

Mr. Adarsh Srivastava, Adv.

Mr. Abhishek Sinha, Adv.

Mr. Zoheb Hossain, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Arvind Gupta, AOR

Mr. Kavin Gulati, Sr. Adv.

Mr. Shantanu Bansal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 99054 AND 99055/2024 (APPLNS. FOR PERMISSION AND EXEMPTION FROM FILING O.T. ON B/O UPSIDA)

1. The Central Empowered Committee (CEC) has sought time of six weeks to submit a report.
2. We grant time to the CEC till 21st March, 2025 to submit a report. The report will be considered as and when the case is listed after 21st March, 2025.

IA NO. 28613, 28614 AND 172340/2024 (APPLNS. FOR IMPLEADMENT, PERMISSIONS AND ADDL. DOCUMENTS ON B/O NATIONAL HIGHWAY AUTHORITY OF INDIA)

3. In terms of the earlier order of this Court, Report No.1 of 2025 dated 21st January, 2025 has been submitted by the CEC. In the application, a prayer was made by the applicant-National Highway Authority of India seeking permission for felling of 805 trees in Taj Trapezium Zone (TTZ) for development of six-lane (Greenfield) Access-Controlled National Highway between Agra and Gwalior.
4. This is one more instance of several such instances which we have noticed. The public authorities seek permission to fell large number of trees, though actual felling of so many trees is not required. Practically, in case of every application made in Taj Trapezium area as well as in Delhi (in other Public Interest Litigation), we have noticed this tendency. Therefore, a direction was issued to the CEC to cause site visit to be made and to verify whether felling of so many trees is

223

fairly required. It is the constitutional duty of all public authorities to save and protect as many trees as possible. Therefore, when applications are made seeking permission for felling of trees, the public authorities have to be very meticulous and they should not apply for felling of more trees than necessary. Paragraph 7 of the report contains recommendations of the CEC where the CEC has recommended to grant permission for felling of 650 trees and translocation of 100 trees standing on the road side and falling in the TTZ subject to various conditions such as undertaking compensatory afforestation with indigenous species by planting 9000 trees of indigenous species on already identified non-forest land at the cost of the applicant-NHAI.

5. The learned Additional Solicitor General appearing for the applicant-NHAI fairly states that the conditions in paragraph 7 are acceptable to the authority.

6. In large number of cases, we have noticed that if permission to fell trees is granted before the compensatory afforestation is made, the order regarding compensatory afforestation is not implemented in its true letter and spirit. Therefore, in real sense, the loss to the environment is not compensated.

7. Therefore, we direct the applicant-NHAI to first comply with condition (a) incorporated in paragraph 7 and file an affidavit to that effect and a copy of which shall be supplied by the applicant to the CEC. The CEC

will examine the compliance and submit a report to this Court. Actual tree felling and translocation of trees will be permitted by this Court only after this Court is satisfied that a substantial compliance with the condition in clause (a) of paragraph 7 has been made.

8. The applications will remain pending only for that purpose.

IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)

9. The Central Empowered Committee (CEC) has sought time of six weeks to submit a report.

10. We grant time to the CEC till 21st March, 2025 to submit a report. The report will be considered as and when the case is listed after 21st March, 2025.

IA NOS. 171142/2019 AND 74770, 74771/2024 (APPLNS. FOR DIRECTIONS, PERMISSION TO FILE REJOINDER AND EXEMPTION FOR O.T. ON B/O AGRA DEVELOPMENT FOUNDATION)

11. After having perused this Court's order dated 25th November, 2024 and the affidavits dated 20th January, 2025 and 22nd January, 2025, we find that there is no compliance made with the aforesaid order dated 25th November, 2024.

12. A serious issue of removal of silt, sludge and garbage upto 5 to 6 meters in river Yamuna has been raised and after considering the report of the Indian Institute of Technology (IIT), Roorkee, Uttarakhand directions were issued on 25th November, 2024.

225

13. Place these applications on 18th March, 2025 at 3.00 p.m.

14. The Managing Director of the Uttar Pradesh Jal Nigam (UPJN) shall remain present before the Court on the next date through video conferencing. One week before the next date, he will file his personal affidavit reporting compliance with this Court's order dated 25th November, 2024. If according to the case of the UPJN, assistance of any other authority is required to comply with the order dated 25th November, 2024, we permit the UPJN to file an application and seek an appropriate direction in that behalf.

IA NO. 176773/2024 (APPLN. FOR INTERVENTION ON B/O UTTAR PRADESH JAL NIGAM)

15. List on 18th March, 2025 at 3.00 p.m.

IA NO. 64225/2022 (APPLN. FOR CLARIFICATION ON BEHALF OF ARUN KR. GUPTA)

16. By letter dated 22nd January, 2025, the National Environmental Engineering Research Institute (NEERI) has sought time of three months to submit a report.

17. We accordingly grant time of three months from 22nd January, 2025. The NEERI be informed accordingly.

18. Our attention is invited to this Court's order dated 25th November, 2024 passed on this application and, in particular, what is directed in paragraph 18. If the TTZ has not complied with the said order, they shall comply with the same within a period of three weeks from today.

19. This application shall be listed on 18th March, 2025 for considering compliance with the order dated 25th November, 2024.

IA NOS. 20616, 20617/2020 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF ARUN KR. GUPTA) AND I.A. NO. 22551 OF 2025 (APPLN. FOR MODIFICATION)

20. Implementation/compliance with this Court's order dated 14th October, 2024 will have to be examined which shall be done on 18th March, 2025 at 3.00 p.m.

21. These applications have been filed seeking permission for permitting setting up of Micro, Small and Medium industries. Even these applications shall be considered on 18th March, 2025 at 3.00 p.m.

IA NO. 376/2003 AND 389/2001 (APPLNS. FOR DIRECTIONS FILED BY AMICUS CURIAE)

IA NOS. 387/2000 (APPLN. FOR DIRECTIONS FILED BY AMICUS CURIAE)

IA NOS. 478 AND 479/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

22. These applications shall be listed on 26th March, 2025 at 3.00 p.m.

23. If counter/reply/affidavits are not filed as yet, the same shall be filed one week before the next date. No further time shall be granted.

IA NOS. 281016, 281017 AND 281019 OF 2024 (APPLNS FOR INTERVENTION, DIRECTIONS AND O.T. ON BEHALF OF SUPER GLASS WORK)

24. Copies of these applications be provided to the CEC.

227

25. We grant time of eight weeks to the CEC to submit a report containing its recommendations on these applications. As soon as the report is received, appropriate date will be fixed for hearing of these applications.

CEC REPORT NO. 17 AND CEC REPORT NO. 34 OF 2024 IN CEC REPORT NO. 17

26. We have carefully perused the report and recommendations contained therein. As regards the first recommendation in paragraph 28, there is no difficulty in accepting the same and we accept the same. We are informed that the module prepared by the CEC is already functional. We accept the second recommendation. Details of instances of illegal felling in TTZ areas from 2015-2024 have been incorporated in Annexure R-1. To begin with, in the cases in which there is an illegal felling of 100 or more trees, the TTZ will issue notice to the persons responsible for illegal felling of trees and call upon them to show cause why penalty as indicated in paragraph 16 of this report should not be imposed. After giving them an opportunity of being heard, penalty shall be imposed in terms of paragraph 16 of the report. In the event any of the persons on whom penalty is imposed have any grievance, they are free to file application/s before this Court. After completion of exercise as regards the cases where more than 100 trees

are involved, the TTZ will take up the cases where illegal cutting of 50 or 100 is involved and follow the same procedure. We are conscious of the fact that this process will take time. However, the TTZ will have to comply with the directions at the earliest. The TTZ will file first compliance report regarding compliance with this direction by end of March, 2025 which will be considered on immediately next date.

27. As regards recommendation Nos. 3 and 4, the issue will have to be considered along with the issue of implementation of the provisions of the Uttar Pradesh Protection of Trees Act, 1976. These suggestion Nos. 2, 3 and 4 will be considered when we consider the provisions of the Uttar Pradesh Protection of Trees Act, 1976 on 5th March, 2025 at 3.00 p.m.

IA NO. 108684/2023 (APPLN. FOR DIRECTIONS ON BEHALF OF GOVT. OF U.P.)

28. List on 5th March, 2025 at 3.00 p.m.

IA NO. 259776 AND 270196/2024 (APPLNS. FOR DIRECTION AND EXEMPTION FROM FILING O.T. ON B/O SAROJINI NAIDU MEDICAL COLLEGE)

29. These applications will be considered along with Report No.32 on 5th March, 2025 at 3.00 p.m.

IA NO. 72045, 72048 AND 72049 OF 2024 (APPLN. FOR IMPLEMENTATION, PERMISSION TO FELL TREES AND O.T.)

30. These applications are referred to the CEC. Copies of these applications be provided to the CEC.

229

31. We grant time of eight weeks to the CEC to submit a report containing its recommendations on these applications. As soon as the report is received, appropriate date will be fixed for hearing of these applications.

IA NO. 116768/2018 (APPLN. FOR DIRECTION ON B/O GANGA GLASS INDUSTRIES AND ORS.)

32. List on 25th March, 2025 at 3.00 p.m.

IA NO. 237739 AND 237765/2024 (APPLN. FOR IMPLEADMENT AND DIRECTIONS ON B/O RAM AUTAR)

33. List on 25th March, 2025 at 3.00 p.m.

IA D NO. 262456 AND 262458/2024 (APPLN. FOR INTERVENTION AND O.T. EXEMPTION ON B/O DR. SHARD GUPTA)

34. List on 25th March, 2025 at 3.00 p.m.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER